



सत्यमेव जयते

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

**COLLECTION OF THE MEGHALAYA
ACTS AND ORDINANCE**

FOR THE YEAR 2013

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The 17th January, 2013.

No.LL(B)77/2011/64.—International Open University Act, 2011 (Act No. 1 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 1 OF 2013.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 17th January, 2013.

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INTERNATIONAL OPEN UNIVERSITY ACT, 2011

An

Act

to establish and incorporate a University in the State, with emphasis on providing high quality and industry relevant education in the areas of Engineering, Physical Sciences, Life Sciences, Technology, Paramedical, Management, Technical, Finance & Accounting, Commerce, Humanities, Languages & Communication. Applied and Performing Arts, Education, Law, Social Science and related areas sponsored by **Millennium Educational and Research Initiatives Trust (MERIT)** through regular and distance education mode and to provide for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-second Year of the Republic of India as follows:

CHAPTER 1 PRELIMINARY

Short title and commencement. 1. (1) This Act may be called “International Open University Act, 2011”.

(2) It shall come into force on such date as the State Government may, by notification appoint.

Definitions. 2. In this Act, unless the context otherwise indicates:

- (i) “Academic Council” means the Academic Council of the University;
- (ii) “Act” means the International Open University Act, 2011;
- (iii) “AICTE” means the All India Council for Technical Education established under Section 3 of the All India Council for Technical Education Act, 1987;
- (iv) “Annual Report” means the annual report of the university as prepared in Section 45 of the Act;
- (v) “BCI” means the Bar Council of India;
- (vi) “Board of Governors” means the board of governors of the University as referred to in section 21 of the Act;
- (vii) “Board of Management” means the Board of Management of the University constituted in Section 22 of the Act;
- (viii) “Chancellor” means Chancellor of the University appointed under Section 14 of the Act;
- (ix) “DCI” means the Dental Council of India;

- (x) “DEC” means the Distance Education Council;
- (xi) “Development Fund” means the Development Fund of the University established under Section 43 of the Act;
- (xii) “Distance Education System” means the system of imparting education through all mode of education such as Information Technology, Communication and other media such as Multimedia, Broadcasting, Telecasting, Online over internet, portal, other interactive methods, email, internet, computer, interactive talk-back, e-learning, correspondence course, seminar, contact programme or a combination of any two or more of such means, through any mode of technology assisted learning for academics, research and training in any field under blended learning pattern etc.;
- (xiii) “Endowment Fund” means Endowment Fund of the university established under section 41 of the Act;
- (xiv) “Employee” means employee appointed by the university and includes teachers and other staff of the university or of a constituent college;
- (xv) “Faculty” means Faculty of the University;
- (xvi) “Finance Officer” means Finance Officer of the university appointed under section 18 of the Act;
- (xvii) “General Fund” means General fund of the University as referred to in Section 42 of the Act;
- (xviii) “INC” means Indian Nursing Council;
- (xix) “prescribed” means prescribed by the rules, regulations or statutes under the Act;
- (xx) “MCI” means the Medical Council of India;
- (xxi) “NCTE” means the National Council for Teacher Education;
- (xxii) “Off-campus Centre” means a centre of the private university established by it outside the main campus (within or outside the state) operated and maintained as its constituent unit, having the university’s complement of facilities, faculty and staff;
- (xxiii) “Official Gazette” means the Gazette of Meghalaya;
- (xxiv) “Off-Shore Campus” means a campus of the private university established by it outside the country, operated and maintained as its constituent unit, having the university’s complement of facilities, faculty and staff;
- (xxv) “PCI” means the Pharmacy Council of India;
- (xxvi) “Principal” in relation to a constituent college, means

the Head of the constituent college and includes, where there is no Principal, the Vice principal or any other person for the time being appointed to act as Principal;

- (xxvii) “Regional Centre” means a centre established or maintained by the University for the purpose of coordinating and supervising the work of Students and for rendering any other assistance including training, Conducting contact classes and administering examinations required by the students and for performing such other functions as may be conferred on such centre by the Board of Management;
- (xxviii) “Registrar” means Registrar of the University appointed under section 17 of the Act;
- (xxix) “Rules & Regulations” means the Rules & Regulations of the University;
- (xxx) “Sponsor” means Millennium Educational Research Initiative Trust;
- (xxxi) “State” means the State of Meghalaya;
- (xxxii) “State Government” means the State Government of Meghalaya;
- (xxxiii) “Statutes” means the Statutes of the University;
- (xxxiv) “Study Centre” means a centre established and maintained by the university for the purpose of advising, counseling or for rendering any other assistance required by the students used in the context of distance education;
- (xxxv) “Teacher” means a Professor, Associate Professor, Assistant Professor, and Lecturer or such other person as may be appointed for imparting education or conducting research in the university or in a constituent college or institution and includes the principal of a constituent college or institution, in conformity with the norms prescribed by the UGC;
- (xxxvi) “UGC” means the University Grant Commission established under the University Grants Commission Act, 1956;
- (xxxvii) “University” means Private Open University established under this Act;
- (xxxviii) “Vice Chancellor” means Vice Chancellor of the University appointed under section 15 of the Act; and
- (xxxix) “Visitor” means the visitor of the university as referred to in Section 13.

CHAPTER 2

THE UNIVERSITY AND ITS OBJECTIVE

Proposal for the establishment of the University.

3. (1) The sponsor shall have the right to establish the University in accordance with the provisions of this Act and the guidelines the issued by the UGC.

(2) The sponsor shall make an application containing the proposal to establish the university to the State Government.

(3) The proposal may contain the following particulars, namely:

- (a) the object of the University along with the details of the Sponsor;
- (b) the extent and status of the University and the availability of the land;
- (c) the nature and type of programmes of the study and research to be undertaken in the University during a period of the next five years;
- (d) the nature of facilities, courses of study and research proposed to be started;
- (e) the campus development such as buildings, equipment and structural amenities;
- (f) the phased outlays of capital expenditure for a period of the next five years;
- (g) the item-wise recurring expenditure, sources of finance and estimated expenditure for each student;
- (h) the scheme for mobilizing resources and the cost of capital thereto and the manner of repayments to each source;
- (i) the scheme of generation of funds internally through the recovery of fee from students, revenues anticipated from consultancy and other activities relating to the objects of the University and the other anticipated incomes;
- (j) the details of expenditure on unit cost, the extent of concessions or rebates in fee, freeship and scholarship for students belonging to economically weaker sections and the fee structure indicating varying rate of fee, if any, that would be levied on Non-Resident Indians and students of other nationalities;
- (k) the history and credentials of the sponsor including years of experience and expertise in the concerned discipline at the command of the sponsor as well as

- the financial resources;
- (l) the system for selection of students to the courses of study at the University;
- (m) status of fulfillment of such other conditions as may be required by the State Government to be fulfilled before the establishment of the University;
- (n) nature and types of its partnership and affiliations; and;
- (o) such other conditions as may be required by the State Government to be fulfilled before the establishment of the University.

Establishment of the University.

4. (1) Where the State Government, after such inquiry as it may deem necessary is satisfied that the sponsor has fulfilled the Conditions, specified in Sub-section (2), of Section 3, it may direct the sponsor, to establish an Endowment Fund in accordance with the guidelines issued by the UGC.

(2) After the establishment of the Endowment Fund, the State Government may by notification in the Official Gazette, accord sanction for establishment of the University in accordance with the guidelines issued by the UGC.

(3) The Campus of University shall be at Shillong, Meghalaya or any other place in Meghalaya and Regional Centres, Study Centres anywhere in India and abroad:

Provided approval of Distance Education Council or any authority as may be specified by the Central Government in this behalf is obtained.

(4) University shall run the courses in online, offline and any other means/mode for providing education with the approval of board of management.

(5) University shall conduct the examination in online & offline both the modes.

(6) The Chancellor, the Vice Chancellor, members of the Board of Governors, members of the Board of Management and the Academic Council for the time being holding office as such in the University so established, shall constitute as a body corporate and can sue and be sued in the name of the University.

(7) On the establishment of the University under Sub Section

(2), the land and other movable and immovable properties acquired, created, arranged or built by the University for the purpose of the University in the State of Meghalaya shall vest in the University as per law.

(8) The land, building and other properties acquired for the University shall not be used for any purpose, other than that for which the same is acquired.

University not entitled to financial assistance.

5. The University shall be self-financing and shall not make a demand to any grant-in-aid or any other financial assistance from the State Government or any other body or corporation owned or controlled by the State Government.

Constituent colleges or centers.

6. The University may have Constituent Colleges, Regional Centres, off-campus centres, off-shore campuses and Study centres.

Objectives of the University.

7. The objectives for which the University is established are as follows:

- (a) to provide Instruction, Teaching, Training and Research in various branches and specialized fields of Vocational Education, Skill Development, Engineering, Physical Sciences, Life Sciences, Technology, Paramedical, Management, Technical, Finance & Accounting, Commerce, Humanities, Languages, & Communication, Applied and performing Arts, Education, Law, Social Science and related areas and subjects and to make provisions for research, Advancement and dissemination of knowledge therein;
- (b) to establish a campus in the State of Meghalaya, and to have study centers campuses examination, off-campus centres, off-shore campuses and Regional centres at different places in India and abroad;
- (c) to provide continuing and distance education programmes in India & Abroad through offline, online, correspondence and all modes of education (Learning Management System (LMS)/Computer Based Tutorials (CBT) etc.). Study centres shall be open to run distance education program in India and Abroad, through any mode of technology assisted learning for academics, research and training in any field under blended learning pattern etc.;
- (d) to institute degrees, diplomas, certificates and other academic distinctions on the basis of examination, or any other method of evaluation;

- (e) to collaborate with other colleges or universities, research institutions industry associations, professional associations or any other organization in India or abroad to conceptualize design and develop specific educational and research programmes, training programmes and exchange programmes for students, faculty members and others;
- (f) to disseminate knowledge through seminars, conferences, executive education programmes, community development programmes, publications and training programmes;
- (g) to undertake programmes for the training and development of faculty members & Teachers of the University and other Institutions of India and abroad;
- (h) to undertake collaborative research with any organization in India and abroad;
- (i) to create higher levels of intellectual abilities;
- (j) to provide consultancy to industry, Government, public and private organization;
- (k) to create an Industry Academia partnership by inviting Industry in the University campus and other university places for mutual benefits;
- (l) to ensure that the standard of degrees, diplomas, certificates and other academic distinctions are not lower than those laid down by AICTE/NCTE/UGC/MCI/DEC/DCI/INC/BCI and Pharmacy Council of India;
- (m) to conduct examination in both ways through offline as well as online mode in India and abroad for regular campus and distance education program;
- (n) to do all things necessary or expedient to promote the above objectives;
- (o) to impart instructions in record to a course or programme of study through one or more modes which may include distance, continuing and regular modes of teaching and learning;
- (p) to pursue any other objective as may be prescribed by State Government or Sponsor; and
- (q) Board of Governor will have the power to launch any new courses or technology which in demand or suitable as per the requirement. They may also do any kind of activity for upliftment of society.

Powers of the University.

8. The University shall have the following powers, namely, -

- (a) to establish, maintain and recognize such Regional Centres, Study Centres, Campuses, Off-campus Centres and off-shore campuses as may be determined by the University from time to time in the manner laid down by the Statutes;
- (b) to confer degrees, diplomas, certificates or other academic distinctions;
- (c) to institute and award fellowships, scholarships and prizes;
- (d) to launch any academic & research programmes & courses, discipline of education which deemed suitable for meeting the objective at clause 7 of the university;
- (e) to determine, demand and receive fees, bills, invoices and collect charges to fulfill the object of the University;
- (f) to make provisions for extra curricular activities for students and employees;
- (g) to appoint the faculties, teachers, officers and employees of the University or Regional Centres, Study Centres campuses, establish, maintain and recognize such Regional Centres, Study Centres and Campuses, Off-campus Centres and off-shore campuses located in India and abroad;
- (h) to receive donations and gifts of any kind and to acquire, hold, manage, maintain, lease, mortgage and dispose of any movable or immovable property, including Trust and Endowment properties for the purpose of the University or a Regional Centre or a Off-campus centre or a Off-shore campus or a Study Centre;
- (i) to create & manage the halls and places of residence for students, officers, faculties, teachers and employees of the University or a constituent college or other partners of the University at the main campus and other campuses in India and abroad;
- (j) to supervise and control the residential facilities, and to regulate the discipline among the students and all categories of employees and to lay down the conditions of service of such employees including their code of conduct;
- (k) to create academic, administrative and support staff and other necessary posts;

- (l) to cooperate and collaborate with other Universities and institutions in such a manner and for such purposes as the University may determine from time to time;
- (m) to offer programmes on distance learning basis and continuing education and the manner in which such programmes are ordered by the University;
- (n) to organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes for industry executives, teachers, developers of courseware, evaluator and other academic staff;
- (o) to determine standards of admission to the University, Regional Centres, Off-campus Centre, Off-shore campus, Study Centres with approval of Academic Council;
- (p) to make special provision for students belonging to the State of Meghalaya for admission in any course of the University or in Regional Centre, Off-campus center, Off-shore campus or Study center;
- (q) to prescribe such courses for Bachelor Degree, Master's Degree, Doctor of Philosophy, Doctor of Science Degrees and Research and such other Degrees, Diplomas, Certificates etc.;
- (r) to provide for the preparation of instructional materials, including films, cassettes, tapes, video cassettes, CD, VCD, DVD and other software;
- (s) to recognize examinations or periods of study (whether in full or in part) of other Universities, Institutions or other places of higher learning as equivalent to examinations or periods of study in the University and to withdraw such recognition at any time;
- (t) to create industry academia partnership by inviting Industry in the University campus and other university centres for mutual benefits;
- (u) to raise, collect subscribe and borrow with the approval of the Board of Governors whether on the security of the property of the University money for

the purpose of the University;

- (v) to enter into, carry out, vary or cancel contracts;
- (w) to create amend and cancel the rules and regulations to fulfill the objective of the university;
- (x) to do all such other acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the objective of the University;
- (y) to carry out all such other activities as may be necessary or feasible in furtherance of the objective of the University;
- (z) to do all things necessary or expedient to exercise the above powers; and
- (zz) the University shall have powers to get into collaborations and agreements of articulation and progression with reputed universities and institutions in India and abroad.

University open to all classes, castes, creed, religion, language and gender.

9.The university shall be opened to all persons irrespective of class, caste, creed, religion, language or gender:

Provided that nothing in this section shall be deemed to prevent or require the university from making special provisions for admission to students of the state.

National and International Accreditation.

10. The university will seek accreditation from respective national and international accreditation bodies.

Places of Campuses.

11. (1) The campuses of the university shall be at Shillong, Meghalaya and it may have campuses or regional centres, study centres, off-campus centres, off-shore campus anywhere in India or abroad.

(2) The board of governors will decide the usage of land, building and other properties acquired for the university, which is for the benefits of the university.

CHAPTER 3 OFFICERS OF THE UNIVERSITY

Officers of the University.

12. The following shall be the officers of the university:

- (a) the Chancellor;
- (b) the Vice-Chancellor;
- (c) the Registrar;
- (d) the Finance Officer; and
- (e) such other officers as may be declared by the Act or Statute to be officers of the University.

The Visitor of the University.

13. (1) The visitor of the University shall be notified by the sponsor in consultation with the State government.

(2) The visitor shall, when present, preside at the convocation of the University conferring degrees, diplomas, designations and certificates.

(3) The visitor shall have the following powers, namely, -

- (a) to call for any paper or information relating to the affairs or the University;
- (b) on the basis of the information received by the visitor if he is satisfied that any order proceeding or decision taken by any authority of the University is not in conformity with the Act, Regulations or Rules, he may issue such directions as he may deem fit in the interest of the University which will be binding to all concerned.

The Chancellor of the University.

14 (1) The Sponsor shall appoint a person suitable to be appointed as the Chancellor of the University subject to the approval of the Visitor.

(2) The chancellor so appointed shall hold the office for a period of five years which may be extended with a prior approval of the visitor.

(3) The Chancellor shall be the head of the university.

(4) The chancellor shall preside at the meeting of the board of governors and shall when the visitor is not present, preside at the convocation of the university for conferring degrees, diplomas, designation or certificates.

(4) The chancellor shall have the following powers, namely, -

- (a) to call for any information or record;
- (b) to appoint the Vice –Chancellor;
- (c) to remove the vice-chancellor;
- (d) such other powers as may be conferred on him by this Act and Statute made here under.

The Vice-Chancellor of the University.

15. (1) The Vice-Chancellor shall be appointed on such term and conditions as approved by the board of Governors for a term of four years by the Chancellor.

(2) The Vice-Chancellor shall be appointed by the chancellor from a panel of three persons recommended by the board of governor and shall hold office for a term of four years:

Provided that after expiration of the term of four years the vice chancellor shall be eligible for re-appointment for another term not exceeding four years.

(3) The vice chancellor shall be principal executive and academic officer of the university and shall exercise general supervision and control over the affairs of the university and give effect to the decisions of the authorities of the university.

(4) If in the opinion of the vice chancellor it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officers or authority as would have in the ordinary course dealt with the matter.

(5) If in the opinion of vice chancellor any decision of any authority of the university is outside the powers conferred by this Act, or is likely to be prejudicial to the interest of university he shall request the concerned authority to revise its decision within seven days from the date of the decision, then such matter shall be referred to the chancellor and his decision thereon shall be final

(6) The vice chancellor shall exercise other powers and perform such other duties as may be laid down by the Act and the Statutes.

(7) The Vice-Chancellor shall preside at the Convocation of the University in the absence of both, the Visitor and the Chancellor, for conferring degrees, diplomas or certificates.

(8) The Chancellor is empowered to remove the Vice-Chancellor after due enquiry. It will be opened to the Chancellor to suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges, as he may deem fit.

**Deans of
Faculties.**

16. Deans of Faculties shall be appointed by the Vice-Chancellor in such manner and shall exercise such powers and performs such duties as may be prescribed by Statutes.

The Registrar.

17. (1) The appointment of the Registrar shall be made by the Board of Governors on such terms and conditions as approved by the Board of Governors for a term of four years.

(2) All contracts shall be signed and all documents and records shall be authenticated by the Registrar on behalf of the University.

(3) The Registrar shall exercise such other powers and perform such other duties as may be prescribed or may be required from time to time, by the Board of Governors.

(4) The Registrar shall be responsible for the due custody of the records and the common seal of the University and shall be bound to place before the Chancellor, the Vice-Chancellor, the Vice-Chancellor or any other authority, all such information and documents as may be necessary for transaction of their business.

(5) The Registrar shall exercise such powers and performs such duties as may be prescribed by Statutes of the University.

(6) The Board of Governors is empowered to remove the Registrar after due enquiry. It will be opened to the Board of Governors to suspend the Registrar during enquiry depending upon the seriousness of the charges, as he may deem fit.

**Appointment of
Finance Officer.**

18 (1) The appointment of the Finance Officer shall be made by the Board of Governors on such terms and conditions as approved by the Board of Governors for a terms of four years.

(2) The Finance Officer shall exercise such other powers and perform such other duties as may be prescribed by the Statutes of the University or may be required from time to time by the Board of Governors.

(3) The Board of Governors is empowered to remove the Finance

Officer after due enquiry. It will be open to the Board of Governors to suspend the Finance Officer during enquiry depending upon the seriousness of the charges, as he may deem fit.

Other Officers.

19 The manner of appointment, terms and conditions of service and powers and duties of the other officers of the University shall be as authorized by the Board of Governors.

**CHAPTER 4
AUTHORITIES OF UNIVERSITY**

Authorities of the University.

20. The following shall be the authorities of the University, namely,-

- (a) the Board of Governors;
- (b) the Board of Management;
- (c) the Academic Council;
- (d) the Finance Committee; and
- (e) such other authorities as may be declared by the Act or Statutes of the University.

The Board of Governors and its powers.

21. (1) The Board of Governors shall consist of the following, members, -

- (I) the Chancellor;
- (II) the Vice-Chancellor;
- (III) three persons nominated by the Sponsor;
- (IV) one representative of the State Government;
- (V) an educationist of repute to be nominated by the State Government;
- (VI) an educationist of repute to be nominated by the Sponsor;

(2) The Chancellor shall be the Chairman of the Board of Governors.

(3) In absence of Chancellor the Vice-Chancellor will be the Chairman of the Board of Governors.

(4) The Registrar shall be an ex-officio Secretary of the Board of Governors.

(5) In absence of the Registrar, one existing member nominated by the Board of Governor, will work temporarily as the Secretary of the Board of Governors.

(6) The Board of Governors shall be the supreme authority and

principal governing body of the University and shall have the following powers, namely, -

- (a) to appoint the Statutory Auditors of the University;
- (b) the terms and conditions of appointment of the Vice-Chancellor, the Registrar and the Finance officer and other officers and appoint/remove the Registrar and the Finance Officer and other officers;
- (c) to lay down policies to be pursued by the University;
- (d) to approve the Rules and Regulations of the University created by Board of Management;
- (e) to make new or additional Statutes, Rules and Regulations or amend or repeal the earlier Statutes;
- (f) to review decisions of the other authorities of the University if they are not in conformity with the provisions of this Act, or the Rules and the Statutes of the University;
- (g) to approve the budget and annual report of the University;
- (h) to approve proposals for submission to the State Government; and other State Governments, Governments of India or Government of other countries;
- (i) to take such decisions and steps as are found desirable for effectively carrying out the object of University;
- (j) to exercise all the powers of the University as vested in section 8;
- (k) to do all such other acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the object of the University;
- (l) to carry out all such other activities as may be necessary or feasible in furtherance of the object of the university;
- (m) to do all things necessary or expedient to exercise the above powers;
- (n) to take decision about voluntary winding up of the University;
- (o) to approve additional power and modify the existing power of
 - (I) Board of Management;
 - (II) Academic Council;
 - (III) Finance Committee;
 - (IV) Other Authorities; and
 - (V) Other Committees

(7) The Board of Governors shall meet at least twice in a calendar year at such time and place as the chancellor thinks fit.

**Board of
Management.**

22. (1) The Board of Management shall consist of –

- (a) the Vice-Chancellor,
- (b) the Registrar;
- (c) three persons, nominated by the Sponsor;
- (d) two Deans of the Faculties as nominated by the Vice Chancellor;
- (e) one representative to be nominated by the State Government; and
- (f) one management representative to be nominated by the Sponsor;

(2) The Vice-Chancellor shall be the Chairperson of the Board of Management and the Registrar shall be the Secretary of the Board of Management:

Provided in absence of the Vice-Chancellor, the management representative nominated by the Sponsor will work temporarily as the Chairman of the Board of Management.

(3) The Board of Management shall have the following powers, namely, -

- (a) to establish, maintain and recognize such Regional Canters and Off-shore campuses subject to the approval from Board of Governors;
- (b) to launch any academic and research programmes and courses, discipline of education which deemed suitable for meeting the object of the University;
- (c) to create and amend the Rules and Regulations of the University to fulfill the objects of the University;
- (d) To determine, demand and receive fees, bills, invoices and collect charges;
- (e) to make provisions for extra-curricular activities for students and employees;
- (f) the operation of the endowment fund, the general fund and the development fund;
- (g) to appoint the faculties, teachers, officers and employees of the University or a consultant college, regional Centres, Study Centres, campuses, establish, maintain and recognize such Regional Centres. Study Centres and Campuses, Off-Campuses Centres and Offshore campuses located in India and abroad;

- (h) to receive donations and gifts of any kind and to acquire, hold, manage, maintain, lease, mortgage and dispose of any movable or immovable property, including trust and endowment properties of the purpose of the University or a consultant college, or a Regional Centre, Off-campus Centre, Off-shore campus or a Study Centre;
- (i) to create & manage the halls and places of residence for students. Officers, faculties, teachers and employees of the University or other partners of the University at the main campus and other campuses in India and abroad;
- (j) to supervise and control the residence, and to regulate discipline among the students and all categories of employees and to lay down the conditions of service of such employees, including their Code of Conduct;
- (k) to create academic, administrative and support staff and other necessary posts;
- (l) to co-operate and collaborate with other Universities and Institutions in such a manner and for such purposes as the University may determine from time to time;
- (m) to offer programmes on distance learning basis and continuing education and manner in which such programmes are offered by the University;
- (n) to organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes for industry executives, teachers, developers of courseware, evaluator and other academic staff;
- (o) to determine standards of admission to the University, constituent colleges, Regional Centres, Off-campus Centres, Off-shore Campuses, Study Centres with approval of Academic Council;
- (p) to make special provision for students belonging to the State of Meghalaya or other states for admission in any course of University or in Off-campus Centres, Off-shore Campuses, Regional Centre or Study Centre;
- (q) to prescribe such courses for Bachelor Degree, Master's Degree, Doctor of Philosophy, Doctor of Science Degrees and Research and such other Degrees, Diplomas, Certificates etc.;
- (r) to provide for the preparation of instructional materials, including films, cassettes, tapes, video cassettes, CD, VCD, DVD and other software;
- (s) to recognize examinations or periods of study (whether

in full or in part) of other Universities, Institutions or other places of higher learning as equivalent to examinations or periods of study in the University and to withdraw such recognition at any time;

- (t) to create an Industry Academia partnership by inviting Industry in the University campus and other University Centres for mutual benefits;
- (u) to raise, collect, subscribe and borrow with the approval of the Board of Governors whether on the security of the property of the University, money for the purposes of the University;
- (v) to enter into, carry out, vary or cancel contracts;
- (w) To do all such other acts or things as directed by the Board of Governors; and
- (x) to do all things necessary or expedient to exercise the above powers.

The Academic Council

23.(1) The Academic Council shall consist of: -

- (a) the Vice-Chancellor as Chairman;
- (b) the Registrar as Secretary;
- (c) the Finance Officer;
- (d) Such other members as may be prescribed in the statutes (like Dean, HOD, and Professors).

(2) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, and the rules & Regulations, coordinate and exercise general supervision over the academic policies of the University.

The Finance committee.

24. (1) The Finance Committee shall consist of:-

- (a) the Vice-Chancellor as Chairman;
- (b) the Registrar as Secretary;
- (c) the Finance Officer;
- (d) One person, nominated by the Sponsor.

(2) The Finance Committee shall be the principal financial body of the University to take care of financial matters and shall, subject to the provisions of this Act, Rules & Statutes; coordinate and exercise general supervision over the financial matters of the University.

Other Authorities.

25. The constitution, powers and functions of the other authorities of the University shall be such as may be prescribed by the Act.

Proceedings not invalidated on account of vacancy.

26. No act of proceeding of any authorities of the University shall be invalid merely by reason of the existence of any vacancy of post or defect in the constitution of the authority.

CHAPTER 5 STATUTES AND RULES

Statutes.

27. Subject to the provisions of this Act, the statutes may provide for any matter relating to the University and staff, as given below:-

- (a) the constitution, power and function of the authorities and other bodies of the University not specified in the Act, as may be constituted from time to time;
- (b) the mode of recruitment and the conditions of the service of the other officers, teachers and employees of the University;
- (c) the procedure for resolving disputes between the University and its officers, faculty members, employee and students;
- (d) creation, abolition or restructuring of departments and faculties;
- (e) the manner of co-operation with Universities or institutions of higher learning;
- (f) the procedure for conferment of honorary degrees;
- (g) provisions regarding grant of freeships and scholarships;
- (h) number of seats in different courses of studies and the procedure of admission of the students to such courses;
- (i) the fee chargeable from the students for various courses of studies;
- (j) institution of fellowships, scholarships, studentships, freeships, medals and prizes;
- (k) procedure for creation and abolition of posts; and
- (l) other matters which may be prescribed.

Statutes how made.

28. (1) The first Statutes framed by the board of governors shall be submitted to the State Government for its approval, which may, within three months from the date of receipt of the Statutes give its approval with or without modifications.

(2) Where the State government fails to take any decision with respect to the approval of the Statutes within the period specified under sub-section (1) it shall be deemed to have been approved by the State Government.

Powers to amend the Statutes.

29. (1) The Statutes as stated in the Act may be amended or new Statutes may be added by the Board of Management which needs to be approved by the Board of Governors.

(2) The Board of Governors shall submit the new and amended Statutes to the State Government for its approval, which may, within three months from the date of receipt of the Statutes give its approval with or without modifications.

(3) Where the State Government fails to take any decision with respect to the approval of the Statutes within the period specified under sub-section (1), it shall be deemed to have been approved by the State Government.

Rules.

30. Subject to the provisions to this Act, the Rules may provide for all or any of the following matters, namely, -

- (a) admission of students to the University and their enrollment and continuance as such;
- (b) the courses of study to be laid down for all degrees, diplomas, certificates and other academic distinctions of the University;
- (c) the award of degrees, diplomas, certificates and other academic distinctions of the University;
- (d) creation of new authorities of the University;
- (e) accounting policy and financial procedure;
- (f) the conditions of the award of fellowships, scholarships, studentships, medals and prizes;
- (g) the conduct of examinations and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators and moderators;
- (h) the fee to be charged for admission to the examinations, degrees, diplomas certificates and other academic distinctions of the University;
- (i) revision of fees;
- (j) alteration of number of seats in different courses and programmes;
- (k) the conditions of residence of the students at the University;
- (l) maintenance of discipline among the students of the University; and
- (m) all other matters as may be provided under the Act.

Rules how made.

31 (1) The Rules shall be made by the Board of Governors and Rules so made shall be submitted to the State Government for its approval, which may within two months from the date of receipt of the Rules, give its approval with or without modification.

(2) Where the State Government fails to take any decision with respect to the approval of the Rules within the period specified under sub-section (1), it shall be deemed to have been approved by the State Government.

Power to amend Rules.

32.The Board of Governors may make new or additional Rules or amend or repeal the Rules.

**CHAPTER 6
MISCELLANEOUS**

Conditions of service of employees.

33. (1) Every employee shall be appointed under a written contract, which shall be kept in the University a copy of which shall be furnished to the employee concerned.

(2) Disciplinary action against the students/ employees shall be governed by the procedure prescribed in the Statutes.

Right to appeal.

34. Every employee or student of the University or of a constituent college, shall notwithstanding anything contained in the Act, have a right to appeal within such time as may be prescribed, to the Board of Management against the decision of any other officer or

authority of the University or of the Principal of any such college, and thereupon the Board of Management may confirm, modify or change the decision appealed against.

Provident fund and pension.

35.The University shall constitute for the benefit of its employees such provident or pension fund and provide such insurance scheme as it may deem fit in such manner and subject to such conditions as may be prescribed.

Disputes as to constitution of University authorities and bodies.

36. If any question arises as to whether any person has been duly elected or appointed as, or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the chancellor whose decision thereon shall be final.

Constitution of committees.

37. Any authority of the University mentioned in Section 20 will be empowered to constitute a committee of such authority, consisting of such members as such authority may deem fit, having such powers as the authority may deem fit.

Filling of casual vacancies.

38. Any casual vacancy among the members, other than ex-officio members of any authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be

filled up, was chosen, and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he/she fills would have been a member.

**Protection of
action taken in
good faith.**

39. No suit or other legal proceedings shall lie against any officer or other employee of the University for anything, which is done in good faith, is intended to be done.

**Transitional
provisions.**

40. Notwithstanding anything contained in any other provisions of this Act –

- (a) the first Vice-Chancellor shall be appointed by the Chancellor and the said officer shall hold office for a term of three years;
- (b) the first Registrar and the first Finance Officer shall be appointed by the Chancellor who shall hold office for a term of three years;
- (c) the first Board Governors shall hold office for a term not exceeding three years;
- (d) the first Board of Management, the first Finance Committee and the first Academic Council shall be constituted by the Chancellor for a term of three years;

**Endowment
Fund.**

41. (1) The University shall establish an Endowment Fund of at least Rupees two crores and paid in one installment.

(2) The University shall have power to invest the Endowment Fund in such manner as may be prescribed.

(3) The University may transfer any amount from the General Fund or the Development Fund to the Endowment Fund. Excepting in the dissolution of the University, in no other circumstances can any monies be transferred from the Endowment Fund for other purpose.

(4) Not exceeding 75% of the incomes received from the Endowment Fund shall be used for the purposes of development works of the University. The remaining 25% shall be reinvested into the Endowment Fund.

General Fund.

42. (1) The University shall establish a general fund to which the following amount shall be credited, namely, -

- (a) all fees, which may be charged by the University;
- (b) all sums received from any other source(s);
- (c) all contributions made by the sponsor;
- (d) all contributions/donations made in this behalf by any other person or body, which are not prohibited by any law for the time being in force.

(2) The funds credited to the General Fund shall be applied to meet the following payments:-

- (a) the repayment of debts including interest charges thereto incurred by the University for the purposes of this Act and the Statutes made there under;
- (b) the upkeep of the assets of the University;
- (c) the payment of the cost of audit of the fund created under Section 46;
- (d) meeting the expenses of any suit or proceeding to which University is a party;
- (e) the payment of salaries and allowances of the officers and the employees of the University, members of the teaching and research staff, and payment of any Provident Fund Contributions, Gratuity and other benefits to any such officers and employees, members of the teaching and research staff;
- (f) the payment of traveling and other allowances of the members of Board of Governors, the Board of Management, Academic Council, and other authorities so declared under the Rules and Regulations of the University and of the members if the committee or Board appointed by any of the authorities of the University in pursuance of any provision of this Act, or the Statutes made there under;
- (g) the payment of fellowship, freeships, scholarships, assistantships and other awards to students, research associates or trainees eligible for such awards under the Act, or Statutes of the University under the provisions of this Act;
- (h) the payment of any expenses incurred by the University in carrying out the provisions of this Act, or the Rules and Regulations made there under;
- (i) the payment of costs of capital, not exceeding the prevailing bank rate of interest, incurred by the sponsor for setting up the University and the investment made thereof;

- (j) the payment of charges and expenditure relating to the consultancy work undertaken by the University in Pursuance of the Provisions of this Act, and the Statutes made there under;
- (k) the payment of any other expenses including a management fee payable to any organization charged with the responsibility of managing the University on behalf of the Sponsoring Body, as approved by the Board of Management to be an expense for the purpose of the University:

Provided that no expenditure shall be incurred by the University in excess of the limits for the total recurring expenditure and the total non-recurring expenditure for the year as may be fixed by the Board of Management without the previous approval of the Board of Management:

Provided further that the General fund shall be applied for the object specified under sub-section (2) with the prior approval of the Board of Management of the University.

Development Fund.

43. The University shall also establish a Development Fund to which the following funds shall be credited, namely,-
- (a) development fees which may be charged from students;
 - (b) all sums received from any other source for the purpose of the development of the University;
 - (c) all contributions made by the Sponsor;
 - (d) all contributions/ donations make in this behalf by any other person or body which are not prohibited by any law for the time being in force; and
 - (e) all incomes received from the Endowment Fund.

Maintenance of Fund.

44. The fund established under Section 41, 42 and 43 shall, subject to general supervision and control of the Board of Governors, be regulated and maintained in such manner as may be prescribed by the Statutes.

Annual Report.

45. (1) The Annual Report of the University shall be prepared under the direction of the Board of Management and shall be submitted to the Board of Governors for its approval.

(2) The Board of Governors shall consider the Annual Report in its meeting and may approve the same with or without modification;

(3) A copy of Annual Report duly approved by the Board of Governors shall be sent to visitor and the State Government on or before December 31 following close of the financial year in March 31 each year.

Account and Audit.

46. (1) The Annual Accounts and Balance Sheet of the University shall be prepared under the direction of the Board of Management and all funds accruing to or received by the University from whatever source and all amount disbursed or paid shall be entered in the accounts maintained by the University.

(2) The Annual Accounts of the University shall be audited every year by a Chartered Accountant, who is a Member of the institute of chartered Accountants of India, to be appointed by the Board of Management on mutually agreeable terms for a period of three years.

(3) A copy of the annual accounts and the Balance Sheet together with the audit report shall be submitted to the Board of Governors on or before December 31 following close of the financial year in March 31 each Year.

(4) The Annual Accounts, the Balance sheet and the Audit Report shall be considered by the Board of Governors at its meeting and the Board of Governors shall forward the same to Visitor and the State Government along with its observation thereon on or before December 31 each year.

Mode of proof of University record.

47. A copy of any receipt, application, notice, order, proceeding or resolution of any authority or committee of the University or other documents in possession of the University or any entry in any register duly maintained by the University. If certified by the Registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution or document or the existence of the entry in the register and shall be admitted as evidence of the matters and transaction therein recorded where the original thereof would, if produced, have been admissible in evidence.

Dissolution of University

48. (1) If the Sponsor proposes dissolution of the University in Accordance with the law governing its constitution or Incorporation, it shall give at least 3 months notice in writing to the State Government.

(2) On identification of mismanagement, mal-administration, in-discipline, failure in the accomplishment of the objectives of

University and economic hardship in the management systems of University, the State Government would issue directions to the Management system of the University. If the directions are not followed within such time as may be prescribed, the right to take decision for winding up of the University would vest in the State Government.

(3) The manner of winding up of the University would be such as may be prescribed by the State Government in this behalf, provided that no such action will be initiated without affording a reasonable opportunity to show cause to the sponsor.

(4) On Receipt of the notice referred to in Sub- section (1), the State Government shall, in consultation with the AICTE, UGC or other regulatory bodies make such arrangements for administration of the University from the proposed date of dissolution of the University by the Sponsor and until the last batch of students in regular courses of studies of the University complete their courses of studies in such manner as may be prescribed by the Statutes.

Expenditure of the University during dissolution.

49. (1) The expenditure for administration of the University during the taking over period under Section 48 shall be made out of the Endowment Fund, the General fund or the development fund.

(2) If the funds referred to sub-section (1) are not sufficient to meet the expenditure of the University during the taking over period of its management, such expenditure may be met by disposing of the properties or assets of the University, by the State Government.

Laying of Statutes and Rules.

50. Every Statute or Rule made under this Act shall be laid, as soon as may be after it is made, on the table of the Meghalaya Legislative Assembly.

Removal of Difficulties.

51. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by a notification or order, make such provisions, not inconsistent with the provisions of this Act, as appeared to, make such provisions of this Act, as appeared to it to be necessary or expedient, for removing the difficulty:

Provided that no notification or order under sub-section (1) shall be made after the expiration of a period of three years from the Commencement of this Act.

(2) Every order made under sub-section (1) shall, as soon as may be after it is made, be laid before the State Legislature.

**University to be
subject to
standards of
UGC.**

52. Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning private universities established under this Act shall be as per the provision of UGC (Establishment and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and any other regulation or direction as may be issued by the UGC and the State Government from time to time.

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 17th January, 2013.

No.LL(B)77/2011/84.—International Open University (Amendment) Act, 2012 (Act No. 2 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2013.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 17th January, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 17th January, 2013.

INTERNATIONAL OPEN UNIVERSITY (AMENDMENT) ACT, 2012

An

Act

to amend the International Open University Bill, 2011 hereinafter referred to as Principal Bill.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows: -

- | | |
|---|---|
| Short title and commencement. | 1. (1) This Act may be called “International Open University (Amendment) Act, 2012”.

(2) It shall come into force on such date like principal Act. |
| Amendment of Section 13(1) of the principal Act. | 2. The existing sub-section (1) of Section 13 shall be substituted as follows, -

“13. (1) The Visitor of the University shall be the Governor of Meghalaya.” |

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

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NOTIFICATION

The 26th March, 2013.

No.LL(B)62/2004/316.—The Meghalaya Appropriation (No.I) Act, 2013 (Act No. 3 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 3 OF 2013.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 26th March, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 26th March, 2013.

THE MEGHALAYA APPROPRIATION (NO. I) ACT, 2013

An

Act

**to authorize payment and appropriation of certain sums from and out of
the Consolidated Fund of Meghalaya for the services of
Financial Year 2012-2013**

**Be it enacted by the Legislature of the State of Meghalaya in the
Sixty-fourth Year of the Republic of India as follows:-**

Short title

1. This Act may be called the Meghalaya Appropriation (No. I) Act, 2013.

Withdrawal of
₹ 516,88,49,168
from and out of the
Consolidated Fund of
Meghalaya.

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of **₹ 516,88,49,168 (Rupees five hundred and sixteen crore, eighty eight lakh, forty nine thousands, one hundred and sixty eight.)** only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March, 2013 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorized to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2012-2013.

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	<i>Revenue</i> 2425 - CO-OPERATION			
	<i>Total Revenue</i>			
01	<i>Revenue</i> 2011 - PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE 2058 - STATIONERY AND PRINTING--	...	...	...
	<i>Total Revenue</i>	...	...	...
	<i>Capital</i> 4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING			
	<i>Total Capital</i>			
02	<i>Revenue</i> 2012 - GOVERNOR	...	88,43,552	88,43,552
	<i>Total Revenue</i>	...	88,43,552	88,43,552
	<i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING-	...	1,00,40,300	1,00,40,300
	<i>Total Capital</i>	...	1,00,40,300	1,00,40,300
03	<i>Revenue</i> 2013 - COUNCIL OF MINISTERS-- 2070 - OTHER ADMINISTRATIVE SERVICES			
	<i>Total Revenue</i>			
04	<i>Revenue</i> 2014 - ADMINISTRATION OF JUSTICE-	1,36,42,254	...	1,36,42,254
	<i>Total Revenue</i>	1,36,42,254	...	1,36,42,254
05	<i>Revenue</i> 2015 - ELECTIONS	3,50,00,000	...	3,50,00,000
	<i>Total Revenue</i>	3,50,00,000	...	3,50,00,000
06	<i>Revenue</i> 2029 - LAND REVENUE	3,59,53,191	...	3,59,53,191

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2245 - RELIEF ON ACCOUNT OF NATURAL CALAMITIES			
	2250 - OTHER SOCIAL SERVICES			
	3475 - OTHER GENERAL ECONOMIC SERVICES			
	<i>Total Revenue</i>	3,59,53,191	...	3,59,53,191
	<i>Capital</i>			
	6225 - LOANS FOR WELFARE OF S.C.S., S.TS. AND OTHER B.C.S.			
	6250 - LOANS FOR OTHER SOCIAL SERVICES			
	6401 - LOANS FOR CROP HUSBANDRY			
	<i>Total Capital</i>	...		
07	<i>Revenue</i>			
	2030 - STAMPS AND REGISTRATION-			
	<i>Total Revenue</i>			
08	<i>Revenue</i>			
	2039 - STATE EXCISE-			
	<i>Total Revenue</i>			
09	<i>Revenue</i>			
	2040 - TAXES ON SALES, TRADE ETC.	...	...	...
	2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	<i>Total Revenue</i>	...	...	...
10	<i>Revenue</i>			
	2041 - TAXES ON VEHICLES	23,80,600	...	23,80,600
	2070 - OTHER ADMINISTRATIVE SERVICES			
	3055 - ROAD TRANSPORT			
	<i>Total Revenue</i>	23,80,600	...	23,80,600
	<i>Capital</i>			
	5053 - CAPITAL OUTLAY ON CIVIL AVIATION	...	...	...
	5055 - CAPITAL OUTLAY ON ROAD TRANSPORT	...	...	...
	<i>Total Capital</i>	...	...	...
11	<i>Revenue</i>			
	2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	20,98,671	...	20,98,671
	2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	35,00,000	...	35,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2801 - POWER	---	---	---
	2810 - NEW AND RENEWABLE ENERGY	30,00,000	---	30,00,000
	<i>Total Revenue</i>	85,98,671	---	85,98,671
	<i>Capital</i>			
	6801 - LOANS FOR POWER PROJECTS	13,63,03,000	---	13,63,03,000
	<i>Total Capital</i>	13,63,03,000	---	13,63,03,000
12	<i>Revenue</i>			
	2047 - OTHER FISCAL SERVICES-			
	2048 - APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	<i>Total Revenue</i>			
	<i>Revenue</i>			
	2048 - APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	<i>Total Revenue</i>			
	<i>Revenue</i>			
	2049 - INTEREST PAYMENTS	---	---	---
	<i>Total Revenue</i>	---	---	---
	<i>Revenue</i>			
	2051 - PUBLIC SERVICE COMMISSION	---	74,78,829	74,78,829
	<i>Total Revenue</i>	---	74,78,829	74,78,829
13	<i>Revenue</i>			
	2052 - SECRETARIAT- GENERAL SERVICES			
	2251 - SECRETARIAT- SOCIAL SERVICES			
	3451 - SECRETARIAT- ECONOMIC SERVICES-	---	---	---
	<i>Total Revenue</i>	---	---	---
	<i>Capital</i>			
	5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	<i>Total Capital</i>		---	
14	<i>Revenue</i>			
	2053 - DISTRICT ADMINISTRATION	5,10,93,521	---	5,10,93,521
	<i>Total Revenue</i>	5,10,93,521	---	5,10,93,521
15	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2054 - TREASURY AND ACCOUNTS ADMINISTRATION-	1,13,85,380	...	1,13,85,380
	<i>Total Revenue</i>	<i>1,13,85,380</i>	...	<i>1,13,85,380</i>
16	<i>Revenue</i>			
	2055 - POLICE.	36,34,88,579	...	36,34,88,579
	2070 - OTHER ADMINISTRATIVE SERVICES	8,96,50,735	...	8,96,50,735
	2216 - HOUSING-			
	<i>Total Revenue</i>	<i>45,31,39,314</i>	...	<i>45,31,39,314</i>
	<i>Capital</i>			
	4055 - CAPITAL OUTLAY ON POLICE	...	...	...
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>	...	...	...
17	<i>Revenue</i>			
	2056 - JAILS.			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	<i>Total Capital</i>	...	...	...
18	<i>Revenue</i>			
	2058 - STATIONERY AND PRINTING--			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>	...	...	...
19	<i>Revenue</i>			
	2052 - SECRETARIAT- GENERAL SERVICES			
	2059 - PUBLIC WORKS	8,42,34,000	...	8,42,34,000
	2203 - TECHNICAL EDUCATION			
	2204 - SPORT AND YOUTH SERVICES -			
	2205 - ART AND CULTURE-			
	2216 - HOUSING-			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	<i>Total Revenue</i>	8,42,34,000	...	8,42,34,000
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.	2,00,00,000	...	2,00,00,000
	4202 - CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	...	...	...
	4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH			
	4216 - CAPITAL OUTLAY ON HOUSING-	...	...	...
	4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4404 - CAPITAL OUTLAY ON DAIRY DEVELOPMENT			
	<i>Total Capital</i>	2,00,00,000	...	2,00,00,000
20	<i>Revenue</i>			
	2070 - OTHER ADMINISTRATIVE SERVICES	7,54,88,494	...	7,54,88,494
	<i>Total Revenue</i>	7,54,88,494	...	7,54,88,494
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	<i>Total Capital</i>		...	
21	<i>Revenue</i>			
	2075 - MISCELLANEOUS GENERAL SERVICES			
	2202 - GENERAL EDUCATION-	43,82,13,000	...	43,82,13,000
	2203 - TECHNICAL EDUCATION	...	...	...
	2204 - SPORT AND YOUTH SERVICES -	4,17,00,000	...	4,17,00,000
	2205 - ART AND CULTURE-	...	...	...
	2236 - NUTRITION-			
	3425 - OTHER SCIENTIFIC RESEARCH-			
	3454 - CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>	47,99,13,000	...	47,99,13,000
	<i>Capital</i>			
	4202 - CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE			
	6202 - LOANS FOR EDUCATION, SPORTS, ART AND CULTURE			
	<i>Total Capital</i>		...	
22	<i>Revenue</i>			
	2070 - OTHER ADMINISTRATIVE SERVICES	36,31,734	...	36,31,734
	2216 - HOUSING-	1,22,37,786	...	1,22,37,786

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	3454 - CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>	1,58,69,520	...	1,58,69,520
23	<i>Revenue</i>			
	2070 - OTHER ADMINISTRATIVE SERVICES	8,86,385	...	8,86,385
	<i>Total Revenue</i>	8,86,385	...	8,86,385
24	<i>Revenue</i>			
	2071 - PENSIONS AND OTHER RETIREMENT BENEFITS	...	...	...
	<i>Total Revenue</i>	...	...	...
25	<i>Revenue</i>			
	2075 - MISCELLANEOUS GENERAL SERVICES	...	...	...
	<i>Total Revenue</i>	...	...	...
26	<i>Revenue</i>			
	2210 - MEDICAL AND PUBLIC HEALTH-	...	...	...
	2211 - FAMILY WELFARE-			
	<i>Total Revenue</i>	...	...	...
	<i>Capital</i>			
	4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	...	...	...
	4211 - CAPITAL OUTLAY ON FAMILY WELFARE-			
	<i>Total Capital</i>	...	...	...
27	<i>Revenue</i>			
	2215 - WATER SUPPLY AND SANITATION	41,10,60,000	...	41,10,60,000
	2216 - HOUSING-			
	<i>Total Revenue</i>	41,10,60,000	...	41,10,60,000
	<i>Capital</i>			
	4215 - CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>	...	...	...
28	<i>Revenue</i>			
	2216 - HOUSING-			
	<i>Total Revenue</i>			
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	4216 - CAPITAL OUTLAY ON HOUSING- 6216 - LOANS FOR HOUSING <i>Total Capital</i>			
		...	...	...
29	<i>Revenue</i> 2216 - HOUSING- 2217 - URBAN DEVELOPMENT <i>Total Revenue</i>			
		...	...	...
	<i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 4217 - CAPITAL OUTLAY ON URBAN DEVELOPMENT 6217 - LOANS FOR URBAN DEVELOPMENT- <i>Total Capital</i>			
		...	...	...
30	<i>Revenue</i> 2220 - INFORMATION AND PUBLICITY <i>Total Revenue</i>			
31	<i>Revenue</i> 2230 - LABOUR AND EMPLOYMENT- <i>Total Revenue</i>	22,49,200	...	22,49,200
		22,49,200	...	22,49,200
32	<i>Revenue</i> 3456 - CIVIL SUPPLIES <i>Total Revenue</i>			
	<i>Capital</i> 4408 - CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING <i>Total Capital</i>			
		...	...	...
33	<i>Revenue</i> 2235 - SOCIAL SECURITY AND WELFARE- <i>Total Revenue</i>			
	<i>Capital</i> 6235 - LOANS FOR SOCIAL SECURITY AND WELFARE- <i>Total Capital</i>			
		...	...	...
34	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2225 - WELFARE OF S.CS., S.TS. AND OTHER B.CS.	...	...	...
	2235 - SOCIAL SECURITY AND WELFARE-	1,74,30,000	...	1,74,30,000
	2236 - NUTRITION-			
	<i>Total Revenue</i>	<i>1,74,30,000</i>	...	<i>1,74,30,000</i>
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4235 - CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	<i>Total Capital</i>	...	...	...
35	<i>Revenue</i>			
	2235 - SOCIAL SECURITY AND WELFARE-	12,20,378	...	12,20,378
	<i>Total Revenue</i>	<i>12,20,378</i>	...	<i>12,20,378</i>
36	<i>Revenue</i>			
	2075 - MISCELLANEOUS GENERAL SERVICES			
	2235 - SOCIAL SECURITY AND WELFARE-	51,26,200	...	51,26,200
	<i>Total Revenue</i>	<i>51,26,200</i>	...	<i>51,26,200</i>
37	<i>Revenue</i>			
	2250 - OTHER SOCIAL SERVICES			
	<i>Total Revenue</i>			
38	<i>Revenue</i>			
	3451 - SECRETARIAT- ECONOMIC SERVICES-	...	...	...
	<i>Total Revenue</i>	...	...	...
39	<i>Revenue</i>			
	2425 - CO-OPERATION	70,00,000	...	70,00,000
	<i>Total Revenue</i>	<i>70,00,000</i>	...	<i>70,00,000</i>
	<i>Capital</i>			
	4425 - CAPITAL OUTLAY ON CO-OPERATION			
	4435 - CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES	...	...	...
	6425 - LOANS FOR COOPERATION-			
	<i>Total Capital</i>	...	...	...
40	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2552 - NORTH EASTERN AREAS	1,50,00,000	...	1,50,00,000
	3451 - SECRETARIAT- ECONOMIC SERVICES-			
	<i>Total Revenue</i>	<i>1,50,00,000</i>	...	<i>1,50,00,000</i>
	<i>Capital</i>			
	4552 - CAPITAL OUTLAY ON NORTH EASTERN AREAS	1,00,00,000	...	1,00,00,000
	<i>Total Capital</i>	<i>1,00,00,000</i>	...	<i>1,00,00,000</i>
41	<i>Revenue</i>			
	3454 - CENSUS,SURVEY AND STATISTICS	...	...	...
	<i>Total Revenue</i>	...	...	...
42	<i>Revenue</i>			
	2216 - HOUSING-			
	3475 - OTHER GENERAL ECONOMIC SERVICES			
	<i>Total Revenue</i>			
43	<i>Revenue</i>			
	2216 - HOUSING-			
	2401 - CROP HUSBANDRY	60,34,00,000	...	60,34,00,000
	2408 - FOOD STORAGE AND WAREHOUSING			
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	2435 - OTHER AGRICULTURAL PROGRAMMES			
	2701 - -MEDIUM IRRIGATION.			
	2702 - MINOR IRRIGATION			
	2711 - FLOOD CONTROLAND DRAINAGE			
	<i>Total Revenue</i>	<i>60,34,00,000</i>	...	<i>60,34,00,000</i>
	<i>Capital</i>			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4401 - CAPITAL OUTLAY ON CROP HUSBANDRY			
	4416 - INVESTMENTS IN AGRICULTURAL FINANCIAL INST.			
	4701 - CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4702 - CAPITAL OUTLAY ON MINOR IRRIGATION			
	4711 - CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	6401 - LOANS FOR CROP HUSBANDRY			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	<i>Total Capital</i>		...	
44	<i>Revenue</i>			
	2701 - MEDIUM IRRIGATION.			
	2711 - FLOOD CONTROL AND DRAINAGE			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4701 - CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4711 - CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	<i>Total Capital</i>		...	
45	<i>Revenue</i>			
	2216 - HOUSING-			
	2402 - SOIL AND WATER CONSERVATION			
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	<i>Total Revenue</i>			
46	<i>Revenue</i>			
	2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	27,73,35,000	...	27,73,35,000
	<i>Total Revenue</i>	27,73,35,000	...	27,73,35,000
47	<i>Revenue</i>			
	2216 - HOUSING-			
	2235 - SOCIAL SECURITY AND WELFARE-			
	2403 - ANIMAL HUSBANDRY-			
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	6403 - LOANS FOR ANIMAL HUSBANDRY			
	<i>Total Capital</i>		...	
48	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2216 - HOUSING- 2404 - DAIRY DEVELOPMENT 2415 - AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i>	23,49,042 23,49,042		23,49,042 23,49,042
49	<i>Revenue</i> 2216 - HOUSING- 2405 - FISHERIES 2415 - AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i> <i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 4405 - CAPITAL OUTLAY ON FISHERIES <i>Total Capital</i>			
50	<i>Revenue</i> 2406 - FORESTRY AND WILDLIFE 2415 - AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i> <i>Capital</i> 4406 - CAPITAL OUTLAY ON FORESTRY AND WILD LIFE <i>Total Capital</i>			
51	<i>Revenue</i> 2216 - HOUSING- 2236 - NUTRITION- 2401 - CROP HUSBANDRY 2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- 2505 - RURAL EMPLOYMENT. 2515 - OTHER RURAL DEVELOPMENT PROGRAMMES <i>Total Revenue</i> <i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 4515 - CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	6515 - LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME <i>Total Capital</i>		...	
52	<i>Revenue</i> 2852 - INDUSTRIES <i>Total Revenue</i> <i>Capital</i> 4854 - CAPITAL OUTLAY ON CEMENT 4885 - CAPITAL OUTLAY ON INDUSTRIES AND MINERALS. 6885 - Other Loans to Industries and Minerals <i>Total Capital</i>	 39,45,900 39,45,900 39,07,00,000 39,07,00,000		 39,45,900 39,45,900 39,07,00,000 39,07,00,000
53	<i>Revenue</i> 2216 - HOUSING- 2851 - VILLAGE AND SMALL INDUSTRIES- <i>Total Revenue</i> <i>Capital</i> 4851 - Capital Outlay on Village and Small Industries. 6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES <i>Total Capital</i>	 	 	
54	<i>Revenue</i> 2216 - HOUSING- 2851 - VILLAGE AND SMALL INDUSTRIES- <i>Total Revenue</i> <i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 4851 - Capital Outlay on Village and Small Industries. 6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES <i>Total Capital</i>	 2,35,71,992 2,35,71,992 ...	 	 2,35,71,992 2,35,71,992 ...
55	<i>Revenue</i> 2853 - NON FERROUS MINING AND METALLURGICAL INDUSTRIES <i>Total Revenue</i> <i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING-	 64,82,11,445 64,82,11,445		 64,82,11,445 64,82,11,445

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	4853 - CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL <i>Total Capital</i>		...	
56	<i>Revenue</i> 3054 - ROADS AND BRIDGES <i>Total Revenue</i> <i>Capital</i> 5054 - CAPITAL OUTLAY ON ROADS AND BRIDGES <i>Total Capital</i>			
		130,00,00,000	...	130,00,00,000
		130,00,00,000	...	1,30,00,00,000
57	<i>Revenue</i> 3452 - TOURISM <i>Total Revenue</i> <i>Capital</i> 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. 5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES 5452 - CAPITAL OUTLAY ON TOURISM 7452 - Loans for Tourism. <i>Total Capital</i>	...	...	...
		...	...	...
58	<i>Revenue</i> 3606 - AID MATERIALS AND EQUIPMENTS- <i>Total Revenue</i>			
59	<i>Capital</i> 5465 - INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS <i>Total Capital</i>			
			...	
	<i>Capital</i> 6003 - INTERNAL DEBT OF THE STATE GOVERNMENT <i>Total Capital</i>			
			...	
	<i>Capital</i> 6004 - LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT <i>Total Capital</i>			
			...	
60	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	7610 - LOANS TO GOVERNMENT SERVANTS ETC..			
	<i>Total Capital</i>		...	
61	<i>Capital</i> 7615 - MISCELLANEOUS LOANS			
	<i>Total Capital</i>		...	
62	<i>Capital</i> 7810 - INTER-STATE SETTLEMENT			
	<i>Total Capital</i>		...	
63	<i>Capital</i> 7999 - APPROPRIATION TO THE CONTINGENCY FUND			
	<i>Total Capital</i>		...	
	TOTAL	514,24,86,487	2,63,62,681	516,88,49,168

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 26th March, 2013.

No.LL(B)62/2004/333.—The Meghalaya Appropriation (Vote-on-Account) Act, 2013 (Act No. 4 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2013.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 26th March, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 26th March, 2013.

THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 2013

An

Act

to provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year 2013 - 2014

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-Fourth Year of the Republic of India as follows:-

Short title and
Commencement

1. (i) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 2013.

(ii) It shall come into force on the first day of April, 2013

Withdrawal of
₹ 2332,36,24,850
from and out of the
Consolidated Fund of
Meghalaya for the
Financial Year
2013-14

2. From and out of the Consolidated fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of **₹ 2332,36,24,850 (Rupees two thousand three hundred and thirty two crore, thirty six lakh, twenty four thousand, eight hundred and fifty)** only towards defraying the several charges which will come in course of payment during the period of three months beginning on the first day of April, 2013 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorized to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2013 – 2014.

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
01	<i>Revenue</i>			
	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	12,99,45,750	41,79,000	13,41,24,750
	2058 STATIONERY AND PRINTING--	1,13,32,750		
	<i>Total Revenue</i>	14,12,78,500	41,79,000	14,54,57,500
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	16,25,000		
	4216 CAPITAL OUTLAY ON HOUSING-	7,50,000		
	<i>Total Capital</i>	23,75,000		
02	<i>Revenue</i>			
	2012 GOVERNOR	...	1,45,50,000	1,45,50,000
	<i>Total Revenue</i>	...	1,45,50,000	1,45,50,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	<i>Total Capital</i>	...	...	...
03	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS--	2,95,75,000	...	2,95,75,000
	2070 OTHER ADMINISTRATIVE SERVICES	...	...	...
	<i>Total Revenue</i>	2,95,75,000	...	2,95,75,000
04	<i>Revenue</i>			
	2014 ADMINISTRATION OF JUSTICE-	2,31,42,250	66,82,750	2,98,25,000
	<i>Total Revenue</i>	2,31,42,250	66,82,750	2,98,25,000
05	<i>Revenue</i>			
	2015 ELECTIONS	8,41,25,000		
	<i>Total Revenue</i>	8,41,25,000		
06	<i>Revenue</i>			
	2029 LAND REVENUE	3,96,41,500	...	3,96,41,500
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	4,55,06,500	...	4,55,06,500
	2250 OTHER SOCIAL SERVICES	...	...	...
	3475 OTHER GENERAL ECONOMIC SERVICES	...	...	...
	<i>Total Revenue</i>	8,51,48,000	...	8,51,48,000
	<i>Capital</i>			
	6225 LOANS FOR WELFARE OF S.C.S., S.T.S. AND OTHER B.C.S.	...	...	...
	6401 LOANS FOR CROP HUSBANDRY	...	...	...
	<i>Total Capital</i>	...	...	...
07	<i>Revenue</i>			
	2030 STAMPS AND REGISTRATION-	34,50,000	...	34,50,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	34,50,000	...	34,50,000
08	<i>Revenue</i> 2039 STATE EXCISE-	3,36,75,000	...	3,36,75,000
	<i>Total Revenue</i>	3,36,75,000	...	3,36,75,000
09	<i>Revenue</i> 2040 TAXES ON SALES, TRADE ETC.	4,57,91,500	...	4,57,91,500
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	2,50,000	...	2,50,000
	<i>Total Revenue</i>	4,60,41,500	...	4,60,41,500
10	<i>Revenue</i> 2041 TAXES ON VEHICLES	2,79,00,000	...	2,79,00,000
	2070 OTHER ADMINISTRATIVE SERVICES	3,55,00,000	...	3,55,00,000
	3055 ROAD TRANSPORT	...	...	...
	<i>Total Revenue</i>	6,34,00,000	...	6,34,00,000
	<i>Capital</i> 5053 CAPITAL OUTLAY ON CIVIL AVIATION	21,00,000	...	21,00,000
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	4,90,00,000	...	4,90,00,000
	<i>Total Capital</i>	5,11,00,000	...	5,11,00,000
11	<i>Revenue</i> 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	32,65,000	...	32,65,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	87,50,000	...	87,50,000
	2801 POWER	33,42,60,000	...	33,42,60,000
	2810 NEW AND RENEWABLE ENERGY	1,16,25,000	...	1,16,25,000
	<i>Total Revenue</i>	35,79,00,000	...	35,79,00,000
	<i>Capital</i> 4801 CAPITAL OUTLAY ON POWER PROJECTS	...	...	...
	6801 LOANS FOR POWER PROJECTS	2,40,00,000	...	2,40,00,000
	<i>Total Capital</i>	2,40,00,000	...	2,40,00,000
12	<i>Revenue</i> 2047 OTHER FISCAL SERVICES-	9,25,000	...	9,25,000
	<i>Total Revenue</i>	9,25,000	...	9,25,000
	<i>Revenue</i> 2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT		5,42,00,000	
	<i>Total Revenue</i>		5,42,00,000	
	<i>Revenue</i> 2049 INTEREST PAYMENTS		88,54,76,000	
	<i>Total Revenue</i>		88,54,76,000	
	<i>Revenue</i> 2051 PUBLIC SERVICE COMMISSION		56,25,000	

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>		56,25,000	
13	<i>Revenue</i>			
	2052 SECRETARIAT- GENERAL SERVICES	14,64,23,000		
	2251 SECRETARIAT- SOCIAL SERVICES	1,97,69,000		
	3451 SECRETARIAT- ECONOMIC SERVICES-	9,82,08,000		
	<i>Total Revenue</i>	26,44,00,000		
	<i>Capital</i>			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES	...		
	<i>Total Capital</i>	...		
14	<i>Revenue</i>			
	2053 DISTRICT ADMINISTRATION	8,11,75,000		
	<i>Total Revenue</i>	8,11,75,000		
15	<i>Revenue</i>			
	2054 TREASURY AND ACCOUNTS ADMINISTRATION-	4,73,75,000		
	<i>Total Revenue</i>	4,73,75,000		
16	<i>Revenue</i>			
	2055 POLICE.	102,69,50,000	5,00,000	102,74,50,000
	2070 OTHER ADMINISTRATIVE SERVICES	6,21,71,500	3,500	6,21,75,000
	2216 HOUSING-	43,00,000		
	<i>Total Revenue</i>	109,34,21,500	5,03,500	109,39,25,000
	<i>Capital</i>			
	4055 CAPITAL OUTLAY ON POLICE	6,70,00,000		
	<i>Total Capital</i>	6,70,00,000		
17	<i>Revenue</i>			
	2056 JAILS.	3,35,03,000		
	<i>Total Revenue</i>	3,35,03,000		
18	<i>Revenue</i>			
	2058 STATIONERY AND PRINTING--	5,48,75,000		
	<i>Total Revenue</i>	5,48,75,000		
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	23,75,000		
	4216 CAPITAL OUTLAY ON HOUSING-	...		
	<i>Total Capital</i>	23,75,000		
19	<i>Revenue</i>			
	2052 SECRETARIAT- GENERAL SERVICES	1,02,50,000		
	2059 PUBLIC WORKS	42,18,90,750	1,57,500	42,20,48,250
	2216 HOUSING-	1,92,00,000		
	<i>Total Revenue</i>	45,13,40,750	1,57,500	45,14,98,250
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	24,53,32,500		
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	1,86,25,000		
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	...		
	4216 CAPITAL OUTLAY ON HOUSING-	11,66,88,750		
	<i>Total Capital</i>	38,06,46,250		
20	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	6,60,50,000		
	<i>Total Revenue</i>	6,60,50,000		
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	...		
	<i>Total Capital</i>	...		
21	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	...		
	2202 GENERAL EDUCATION-	407,48,01,000		
	2203 TECHNICAL EDUCATION	102,79,25,000		
	2204 SPORT AND YOUTH SERVICES -	22,51,53,250		
	2205 ART AND CULTURE-	8,85,00,000		
	3425 OTHER SCIENTIFIC RESEARCH-	14,75,000		
	3454 CENSUS,SURVEY AND STATISTICS	20,25,000		
	<i>Total Revenue</i>	541,98,79,250		
	<i>Capital</i>			
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	...		
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE	...		
	<i>Total Capital</i>	...		
22	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	2,94,77,500		
	2216 HOUSING-	2,23,25,000		
	3454 CENSUS,SURVEY AND STATISTICS	...		
	<i>Total Revenue</i>	5,18,02,500		
23	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	1,34,50,000		
	<i>Total Revenue</i>	1,34,50,000		
24	<i>Revenue</i>			
	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	83,77,75,000		
	<i>Total Revenue</i>	83,77,75,000		
25	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	25,98,750		

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	25,98,750		
26	<i>Revenue</i>			
	2210 MEDICAL AND PUBLIC HEALTH-	76,14,35,250		
	2211 FAMILY WELFARE-	8,67,65,750		
	<i>Total Revenue</i>	84,82,01,000		
	<i>Capital</i>			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	24,78,75,000		
	4211 CAPITAL OUTLAY ON FAMILY WELFARE-	12,50,000		
	<i>Total Capital</i>	24,91,25,000		
27	<i>Revenue</i>			
	2215 WATER SUPPLY AND SANITATION	36,14,50,000		
	2216 HOUSING-	9,25,000		
	<i>Total Revenue</i>	36,23,75,000		
	<i>Capital</i>			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	53,42,75,000		
	4216 CAPITAL OUTLAY ON HOUSING-	20,50,000		
	<i>Total Capital</i>	53,63,25,000		
28	<i>Revenue</i>			
	2216 HOUSING-	12,44,50,000	...	12,44,50,000
	<i>Total Revenue</i>	12,44,50,000	...	12,44,50,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	32,25,000	...	32,25,000
	6216 LOANS FOR HOUSING	...	...	...
	<i>Total Capital</i>	32,25,000	...	32,25,000
29	<i>Revenue</i>			
	2217 URBAN DEVELOPMENT	15,31,51,250	...	15,31,51,250
	<i>Total Revenue</i>	15,31,51,250	...	15,31,51,250
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	1,25,000	...	1,25,000
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	88,08,35,250	...	88,08,35,250
	6217 LOANS FOR URBAN DEVELOPMENT-	...	...	...
	<i>Total Capital</i>	88,09,60,250	...	88,09,60,250
30	<i>Revenue</i>			
	2220 INFORMATION AND PUBLICITY	4,14,00,000	...	4,14,00,000
	<i>Total Revenue</i>	4,14,00,000	...	4,14,00,000
31	<i>Revenue</i>			
	2230 LABOUR AND EMPLOYMENT-	9,66,86,250	...	9,66,86,250
	<i>Total Revenue</i>	9,66,86,250	...	9,66,86,250
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
32	3456 CIVIL SUPPLIES	5,25,00,000	...	5,25,00,000
	<i>Total Revenue</i>	5,25,00,000	...	5,25,00,000
	<i>Capital</i>			
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING	...	...	...
	<i>Total Capital</i>	...	...	...
33	<i>Revenue</i>			
	2235 SOCIAL SECURITY AND WELFARE-	...	...	...
	<i>Total Revenue</i>	...	...	...
	<i>Capital</i>			
	6235 -LOANS FOR SOCIAL SECURITY AND WELFARE-	3,00,000	...	3,00,000
	<i>Total Capital</i>	3,00,000	...	3,00,000
34	<i>Revenue</i>			
	2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS.	24,12,00,000	...	24,12,00,000
	2235 SOCIAL SECURITY AND WELFARE-	30,49,45,250	...	30,49,45,250
	2236 NUTRITION-	33,17,25,000	...	33,17,25,000
	<i>Total Revenue</i>	87,78,70,250	...	87,78,70,250
	<i>Capital</i>			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE	4,74,90,000	...	4,74,90,000
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.	...	...	...
	<i>Total Capital</i>	4,74,90,000	...	4,74,90,000
35	<i>Revenue</i>			
	2235 SOCIAL SECURITY AND WELFARE-	17,75,000	...	17,75,000
	<i>Total Revenue</i>	17,75,000	...	17,75,000
36	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	1,00,000	...	1,00,000
	2235 SOCIAL SECURITY AND WELFARE-	48,36,250	1,63,750	50,00,000
	<i>Total Revenue</i>	49,36,250	1,63,750	51,00,000
37	<i>Revenue</i>			
	2250 OTHER SOCIAL SERVICES	...		
	<i>Total Revenue</i>	...		
38	<i>Revenue</i>			
	3451 SECRETARIAT- ECONOMIC SERVICES-	104,23,50,000		
	<i>Total Revenue</i>	104,23,50,000		
39	<i>Revenue</i>			
	2425 CO-OPERATION	7,41,87,250		
	2435 OTHER AGRICULTURAL PROGRAMMES	...		
	<i>Total Revenue</i>	7,41,87,250		
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4425 CAPITAL OUTLAY ON CO-OPERATION 4435 CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES 6425 LOANS FOR COOPERATION- <i>Total Capital</i>	3,12,77,250 32,50,000 56,66,000 4,01,93,250		
40	<i>Revenue</i> 2552 NORTH EASTERN AREAS <i>Total Revenue</i>	23,96,75,000 23,96,75,000		
	<i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS <i>Total Capital</i>	28,53,25,000 28,53,25,000		
41	<i>Revenue</i> 3454 CENSUS,SURVEY AND STATISTICS <i>Total Revenue</i>	3,92,25,000 3,92,25,000		
42	<i>Revenue</i> 2216 HOUSING- 3475 OTHER GENERAL ECONOMIC SERVICES <i>Total Revenue</i>	56,250 1,69,25,000 1,69,81,250		
43	<i>Revenue</i> 2216 HOUSING- 2401 CROP HUSBANDRY 2415 AGRICULTURAL RESEARCH AND EDUCATION 2435 OTHER AGRICULTURAL PROGRAMMES 2701 -MEDIUM IRRIGATION. 2702 MINOR IRRIGATION 2711 FLOOD CONTROL AND DRAINAGE <i>Total Revenue</i>	25,75,000 69,49,21,500 1,41,25,000 3,03,75,000 13,75,000 37,83,00,000 11,50,000 112,28,21,500	50,000 50,000	69,49,71,500 112,28,71,500
	<i>Capital</i> 4216 CAPITAL OUTLAY ON HOUSING- 4401 CAPITAL OUTLAY ON CROP HUSBANDRY 4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST. 4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION. 4702 CAPITAL OUTLAY ON MINOR IRRIGATION 4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS <i>Total Capital</i>	... 1,52,50,000 7,50,000 1,25,000 24,16,75,000 16,15,75,000 41,93,75,000		
44	<i>Revenue</i> 2701 -MEDIUM IRRIGATION. 2711 FLOOD CONTROL AND DRAINAGE	... 23,47,750		

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	23,47,750		
	<i>Capital</i>			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	...		
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	85,25,000		
	<i>Total Capital</i>	85,25,000		
45	<i>Revenue</i>			
	2216 HOUSING-	56,50,000		
	2402 SOIL AND WATER CONSERVATION	58,28,17,500		
	2415 AGRICULTURAL RESEARCH AND EDUCATION	8,82,500		
	<i>Total Revenue</i>	58,93,50,000		
46	<i>Revenue</i>			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	10,87,97,500		
	<i>Total Revenue</i>	10,87,97,500		
47	<i>Revenue</i>			
	2216 HOUSING-	73,40,750		
	2403 ANIMAL HUSBANDRY-	22,85,28,750		
	2415 AGRICULTURAL RESEARCH AND EDUCATION	77,87,000		
	<i>Total Revenue</i>	24,36,56,500		
48	<i>Revenue</i>			
	2216 HOUSING-	10,69,500		
	2404 DAIRY DEVELOPMENT	2,40,43,750		
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,01,750		
	<i>Total Revenue</i>	2,52,15,000		
49	<i>Revenue</i>			
	2216 HOUSING-	3,00,000		
	2405 FISHERIES	3,57,45,000		
	2415 AGRICULTURAL RESEARCH AND EDUCATION	15,55,000		
	<i>Total Revenue</i>	3,76,00,000		
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	24,50,000		
	4405 CAPITAL OUTLAY ON FISHERIES	27,50,000		
	<i>Total Capital</i>	52,00,000		
50	<i>Revenue</i>			
	2406 FORESTRY AND WILDLIFE	31,98,13,500	2,75,000	32,00,88,500
	2415 AGRICULTURAL RESEARCH AND EDUCATION	80,32,000		
	<i>Total Revenue</i>	32,78,45,500	2,75,000	32,81,20,500
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	6,03,50,000		
	<i>Total Capital</i>	6,03,50,000		
51	<i>Revenue</i>			
	2216 HOUSING-	15,50,000		
	2401 CROP HUSBANDRY	52,50,000		
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	1,88,00,000		
	2505 RURAL EMPLOYMENT.	29,00,00,000		
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	45,57,11,000		
	<i>Total Revenue</i>	77,13,11,000		
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	5,64,000		
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	10,00,000		
	<i>Total Capital</i>	15,64,000		
52	<i>Revenue</i>			
	2852 INDUSTRIES	2,46,25,000		
	<i>Total Revenue</i>	2,46,25,000		
	<i>Capital</i>			
	4854 CAPITAL OUTLAY ON CEMENT	50,00,000		
	4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS.	21,50,000		
	6885 Other Loans to Industries and Minerals	1,25,000		
	<i>Total Capital</i>	72,75,000		
53	<i>Revenue</i>			
	2851 VILLAGE AND SMALL INDUSTRIES-	12,45,50,000		
	<i>Total Revenue</i>	12,45,50,000		
	<i>Capital</i>			
	4851 Capital Outlay on Village and Small Industries.	...		
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...		
	<i>Total Capital</i>	...		
54	<i>Revenue</i>			
	2851 VILLAGE AND SMALL INDUSTRIES-	6,77,75,000		
	<i>Total Revenue</i>	6,77,75,000		
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	12,50,000		
	4851 Capital Outlay on Village and Small Industries.	1,55,75,000		
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...		
	<i>Total Capital</i>	1,68,25,000		
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
55	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	19,61,50,000		
	<i>Total Revenue</i>	19,61,50,000		
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	...		
	4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL	...		
	<i>Total Capital</i>	...		
56	<i>Revenue</i>			
	3054 ROADS AND BRIDGES	36,88,25,000		
	<i>Total Revenue</i>	36,88,25,000		
	<i>Capital</i>			
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	137,59,55,500		
	<i>Total Capital</i>	137,59,55,500		
57	<i>Revenue</i>			
	3452 TOURISM	8,83,75,000		
	<i>Total Revenue</i>	8,83,75,000		
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	...		
	5452 CAPITAL OUTLAY ON TOURISM	2,75,000		
	7452 Loans for Tourism.	...		
	<i>Total Capital</i>	2,75,000		
58	<i>Revenue</i>			
	3606 AID MATERIALS AND EQUIPMENTS-	...		
	<i>Total Revenue</i>	...		
59	<i>Capital</i>			
	5465 INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS	...		
	<i>Total Capital</i>	...		
	<i>Capital</i>			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT	...	43,29,32,250	43,29,32,250
	<i>Total Capital</i>	...	43,29,32,250	43,29,32,250
	<i>Capital</i>			
	6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT	...	5,09,06,600	5,09,06,600
	<i>Total Capital</i>	...	5,09,06,600	5,09,06,600
60	<i>Capital</i>			
	7610 LOANS TO GOVERNMENT SERVANTS ETC..	4,08,25,000		
	<i>Total Capital</i>	4,08,25,000		
61	<i>Capital</i>			
	7615 MISCELLANEOUS LOANS	...		
	<i>Total Capital</i>	...		

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
62	<i>Capital</i> 7810 INTER-STATE SETTLEMENT	...		
	<i>Total Capital</i>	...		
63	<i>Capital</i> 7999 APPROPRIATION TO THE CONTINGENCY FUND	...		
	<i>Total Capital</i>	...		
TOTAL		2186,79,23,500	145,57,01,350	2332,36,24,850

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

THE MEGHALAYA APPROPRIATION (NO.II) ACT, 2013

An

Act

to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year ending on the thirty first day of March, 2014.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-fourth Year of the Republic of India as follows:-

**Short title and
Commencement**

**1. (i) This Act may be called the Meghalaya
Appropriation (No. II) Act, 2013.**

**(ii) It shall come into force on the first day of
April, 2013**

**Withdrawal of
₹ 9329,44,99,400
from and out of the
Consolidated Fund of
Meghalaya for the financial
year 2013-2014.**

**2. From and out of the Consolidated fund
of Meghalaya there may be paid
and applied sums not exceeding those
specified in Column (3) of the Schedule
amounting in the aggregate inclusive of sums
specified in column (3) of the schedule to the
Meghalaya Appropriation (Vote-on-Account)
Act, 2013 to the sum of ₹ 9329,44,99,400
(Rupees nine thousand three hundred twenty
nine crore, forty four lakh, ninety nine
thousand, four hundred) only towards
defraying the several charges which will come
in course of payment during the financial year
ending on the thirty first day of March, 2014 in
respect of the services specified in Column (2)
of the Schedule.**

Appropriation

**3. The sums authorized to be withdrawn from
and out of the Consolidated Fund of
Meghalaya by this Act, shall be appropriated
for the services and purposes expressed in the
Schedule in relation to the said year.**

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 10th May, 2013.

No.LL(B)62/2004/351.—The Meghalaya Appropriation (No.II) Act, 2013 (Act No. 5 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2013.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 10th May, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 10th May, 2013.

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
01	<i>Revenue</i>			
	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	51,97,83,000	1,67,16,000	53,64,99,000
	2058 STATIONERY AND PRINTING--	4,53,31,000	...	4,53,31,000
	<i>Total Revenue</i>	56,51,14,000	1,67,16,000	58,18,30,000
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	65,00,000	...	65,00,000
02	4216 CAPITAL OUTLAY ON HOUSING-	30,00,000	...	30,00,000
	<i>Total Capital</i>	95,00,000	...	95,00,000
	<i>Revenue</i>			
	2012 GOVERNOR	...	5,82,00,000	5,82,00,000
03	<i>Total Revenue</i>	...	5,82,00,000	5,82,00,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	<i>Total Capital</i>	...	...	...
04	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS--	11,83,00,000	...	11,83,00,000
	2070 OTHER ADMINISTRATIVE SERVICES	...	...	...
05	<i>Total Revenue</i>	11,83,00,000	...	11,83,00,000
	<i>Revenue</i>			
06	2014 ADMINISTRATION OF JUSTICE-	9,25,69,000	2,67,31,000	11,93,00,000
	<i>Total Revenue</i>	9,25,69,000	2,67,31,000	11,93,00,000
07	<i>Revenue</i>			
	2015 ELECTIONS	33,65,00,000	...	33,65,00,000
08	<i>Total Revenue</i>	33,65,00,000	...	33,65,00,000
09	<i>Revenue</i>			
	2029 LAND REVENUE	15,85,66,000	...	15,85,66,000
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	18,20,26,000	...	18,20,26,000
	2250 OTHER SOCIAL SERVICES	...	...	...
	3475 OTHER GENERAL ECONOMIC SERVICES	...	...	...
10	<i>Total Revenue</i>	34,05,92,000	...	34,05,92,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Capital</i>			
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.	...	...	...
	6401 LOANS FOR CROP HUSBANDRY	...	...	...
	<i>Total Capital</i>	...	...	...
07	<i>Revenue</i>			
	2030 STAMPS AND REGISTRATION-	1,38,00,000	...	1,38,00,000
	<i>Total Revenue</i>	1,38,00,000	...	1,38,00,000
08	<i>Revenue</i>			
	2039 STATE EXCISE-	13,47,00,000	...	13,47,00,000
	<i>Total Revenue</i>	13,47,00,000	...	13,47,00,000
09	<i>Revenue</i>			
	2040 TAXES ON SALES, TRADE ETC.	18,31,66,000	...	18,31,66,000
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	10,00,000	...	10,00,000
	<i>Total Revenue</i>	18,41,66,000	...	18,41,66,000
10	<i>Revenue</i>			
	2041 TAXES ON VEHICLES	11,16,00,000	...	11,16,00,000
	2070 OTHER ADMINISTRATIVE SERVICES	14,20,00,000	...	14,20,00,000
	3055 ROAD TRANSPORT	...	...	...
	<i>Total Revenue</i>	25,36,00,000	...	25,36,00,000
	<i>Capital</i>			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	84,00,000	...	84,00,000
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	19,60,00,000	...	19,60,00,000
	<i>Total Capital</i>	20,44,00,000	...	20,44,00,000
11	<i>Revenue</i>			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	1,30,60,000	...	1,30,60,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	3,50,00,000	...	3,50,00,000
	2801 POWER	133,70,40,000	...	133,70,40,000
	2810 NEW AND RENEWABLE ENERGY	4,65,00,000	...	4,65,00,000
	<i>Total Revenue</i>	143,16,00,000	...	143,16,00,000
	<i>Capital</i>			
	4801 CAPITAL OUTLAY ON POWER PROJECTS	...	...	...
	6801 LOANS FOR POWER PROJECTS	9,60,00,000	...	9,60,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Capital</i>	9,60,00,000	...	9,60,00,000
12	<i>Revenue</i> 2047 OTHER FISCAL SERVICES-	37,00,000	...	37,00,000
	<i>Total Revenue</i>	37,00,000	...	37,00,000
	<i>Revenue</i> 2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT	...	21,68,00,000	21,68,00,000
	<i>Total Revenue</i>	...	21,68,00,000	21,68,00,000
	<i>Revenue</i> 2049 INTEREST PAYMENTS	...	354,19,04,000	354,19,04,000
	<i>Total Revenue</i>	...	354,19,04,000	354,19,04,000
	<i>Revenue</i> 2051 PUBLIC SERVICE COMMISSION	...	2,25,00,000	2,25,00,000
	<i>Total Revenue</i>	...	2,25,00,000	2,25,00,000
13	<i>Revenue</i> 2052 SECRETARIAT- GENERAL SERVICES	58,56,92,000	...	58,56,92,000
	2251 SECRETARIAT- SOCIAL SERVICES	7,90,76,000	...	7,90,76,000
	3451 SECRETARIAT- ECONOMIC SERVICES-	40,28,32,000	...	40,28,32,000
	<i>Total Revenue</i>	106,76,00,000	...	106,76,00,000
	<i>Capital</i> 5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES	...	...	...
	<i>Total Capital</i>	...	...	...
14	<i>Revenue</i> 2053 DISTRICT ADMINISTRATION	32,47,00,000	...	32,47,00,000
	<i>Total Revenue</i>	32,47,00,000	...	32,47,00,000
15	<i>Revenue</i> 2054 TREASURY AND ACCOUNTS ADMINISTRATION-	18,95,00,000	...	18,95,00,000
	<i>Total Revenue</i>	18,95,00,000	...	18,95,00,000
16	<i>Revenue</i> 2055 POLICE.	410,78,00,000	20,00,000	410,98,00,000
	2070 OTHER ADMINISTRATIVE SERVICES	24,86,86,000	14,000	24,87,00,000
	2216 HOUSING-	1,72,00,000	...	1,72,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	437,36,86,000	20,14,000	437,57,00,000
	<i>Capital</i>			
	4055 CAPITAL OUTLAY ON POLICE	26,80,00,000	...	26,80,00,000
	<i>Total Capital</i>	26,80,00,000	...	26,80,00,000
17	<i>Revenue</i>			
	2056 JAILS.	13,40,12,000	...	13,40,12,000
	<i>Total Revenue</i>	13,40,12,000	...	13,40,12,000
18	<i>Revenue</i>			
	2058 STATIONERY AND PRINTING--	21,95,00,000	...	21,95,00,000
	<i>Total Revenue</i>	21,95,00,000	...	21,95,00,000
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	95,00,000	...	95,00,000
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	<i>Total Capital</i>	95,00,000	...	95,00,000
19	<i>Revenue</i>			
	2052 SECRETARIAT- GENERAL SERVICES	4,10,00,000	...	4,10,00,000
	2059 PUBLIC WORKS	168,75,63,000	6,30,000	168,81,93,000
	2216 HOUSING-	7,68,00,000	...	7,68,00,000
	<i>Total Revenue</i>	180,53,63,000	6,30,000	180,59,93,000
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	94,13,30,000	...	94,13,30,000
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	7,45,00,000	...	7,45,00,000
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	...	...	...
	4216 CAPITAL OUTLAY ON HOUSING-	42,67,55,000	...	42,67,55,000
	<i>Total Capital</i>	144,25,85,000	...	144,25,85,000
20	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	26,42,00,000	...	26,42,00,000
	<i>Total Revenue</i>	26,42,00,000	...	26,42,00,000
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	...	...	...
	<i>Total Capital</i>	...	...	...
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
21	2075 MISCELLANEOUS GENERAL SERVICES	...	...	...
	2202 GENERAL EDUCATION-	1630,42,04,000	...	1630,42,04,000
	2203 TECHNICAL EDUCATION	411,17,00,000	...	411,17,00,000
	2204 SPORT AND YOUTH SERVICES -	90,11,13,000	...	90,11,13,000
	2205 ART AND CULTURE-	35,90,00,000	...	35,90,00,000
	3425 OTHER SCIENTIFIC RESEARCH-	59,00,000	...	59,00,000
	3454 CENSUS,SURVEY AND STATISTICS	81,00,000	...	81,00,000
	<i>Total Revenue</i>	2169,00,17,000	...	2169,00,17,000
	<i>Capital</i>			
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	...	...	...
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE	...	...	...
	<i>Total Capital</i>	...	...	...
22	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	11,79,10,000	...	11,79,10,000
	2216 HOUSING-	8,93,00,000	...	8,93,00,000
	3454 CENSUS,SURVEY AND STATISTICS	...	...	...
	<i>Total Revenue</i>	20,72,10,000	...	20,72,10,000
23	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	5,38,00,000	...	5,38,00,000
	<i>Total Revenue</i>	5,38,00,000	...	5,38,00,000
24	<i>Revenue</i>			
	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	335,11,00,000	...	335,11,00,000
	<i>Total Revenue</i>	335,11,00,000	...	335,11,00,000
25	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	1,03,95,000	...	1,03,95,000
	<i>Total Revenue</i>	1,03,95,000	...	1,03,95,000
26	<i>Revenue</i>			
	2210 MEDICAL AND PUBLIC HEALTH-	305,07,41,000	...	305,07,41,000
	2211 FAMILY WELFARE-	34,70,63,000	...	34,70,63,000
	<i>Total Revenue</i>	339,78,04,000	...	339,78,04,000
	<i>Capital</i>			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	99,15,00,000	...	99,15,00,000
	4211 CAPITAL OUTLAY ON FAMILY WELFARE-	50,00,000	...	50,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Capital</i>	99,65,00,000	...	99,65,00,000
27	<i>Revenue</i>			
	2215 WATER SUPPLY AND SANITATION	144,58,00,000	...	144,58,00,000
	2216 HOUSING-	37,00,000	...	37,00,000
	<i>Total Revenue</i>	144,95,00,000	...	144,95,00,000
	<i>Capital</i>			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	213,71,00,000	...	213,71,00,000
	4216 CAPITAL OUTLAY ON HOUSING-	82,00,000	...	82,00,000
	<i>Total Capital</i>	214,53,00,000	...	214,53,00,000
28	<i>Revenue</i>			
	2216 HOUSING-	49,78,00,000	...	49,78,00,000
	<i>Total Revenue</i>	49,78,00,000	...	49,78,00,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	1,29,00,000	...	1,29,00,000
	6216 LOANS FOR HOUSING	...	...	...
	<i>Total Capital</i>	1,29,00,000	...	1,29,00,000
29	<i>Revenue</i>			
	2217 URBAN DEVELOPMENT	61,26,05,000	...	61,26,05,000
	<i>Total Revenue</i>	61,26,05,000	...	61,26,05,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	5,00,000	...	5,00,000
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	356,33,41,000	...	356,33,41,000
	6217 LOANS FOR URBAN DEVELOPMENT-	...	...	...
	<i>Total Capital</i>	356,38,41,000	...	356,38,41,000
30	<i>Revenue</i>			
	2220 INFORMATION AND PUBLICITY	16,56,00,000	...	16,56,00,000
	<i>Total Revenue</i>	16,56,00,000	...	16,56,00,000
31	<i>Revenue</i>			
	2230 LABOUR AND EMPLOYMENT-	38,67,45,000	...	38,67,45,000
	<i>Total Revenue</i>	38,67,45,000	...	38,67,45,000
32	<i>Revenue</i>			
	3456 CIVIL SUPPLIES	21,00,00,000	...	21,00,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	21,00,00,000	...	21,00,00,000
	<i>Capital</i>			
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING	...	...	...
	<i>Total Capital</i>	...	...	...
33	<i>Revenue</i>			
	2235 SOCIAL SECURITY AND WELFARE-	...	...	...
	<i>Total Revenue</i>	...	...	...
	<i>Capital</i>			
	6235 -LOANS FOR SOCIAL SECURITY AND WELFARE-	12,00,000	...	12,00,000
	<i>Total Capital</i>	12,00,000	...	12,00,000
34	<i>Revenue</i>			
	2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS.	96,48,00,000	...	96,48,00,000
	2235 SOCIAL SECURITY AND WELFARE-	121,97,81,000	...	121,97,81,000
	2236 NUTRITION-	132,69,00,000	...	132,69,00,000
	<i>Total Revenue</i>	351,14,81,000	...	351,14,81,000
	<i>Capital</i>			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE	18,99,60,000	...	18,99,60,000
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.	...	...	...
	<i>Total Capital</i>	18,99,60,000	...	18,99,60,000
35	<i>Revenue</i>			
	2235 SOCIAL SECURITY AND WELFARE-	71,00,000	...	71,00,000
	<i>Total Revenue</i>	71,00,000	...	71,00,000
36	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	4,00,000	...	4,00,000
	2235 SOCIAL SECURITY AND WELFARE-	1,93,45,000	6,55,000	2,00,00,000
	<i>Total Revenue</i>	1,97,45,000	6,55,000	2,04,00,000
37	<i>Revenue</i>			
	2250 OTHER SOCIAL SERVICES	...	...	...
	<i>Total Revenue</i>	...	...	...
38	<i>Revenue</i>			
	3451 SECRETARIAT- ECONOMIC SERVICES-	417,94,00,000	...	417,94,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	417,94,00,000	...	417,94,00,000
39	<i>Revenue</i>			
	2425 CO-OPERATION	29,67,49,000	...	29,67,49,000
	2435 OTHER AGRICULTURAL PROGRAMMES	...	...	...
	<i>Total Revenue</i>	29,67,49,000	...	29,67,49,000
	<i>Capital</i>			
	4425 CAPITAL OUTLAY ON CO-OPERATION	12,51,09,000	...	12,51,09,000
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES	1,30,00,000	...	1,30,00,000
	6425 LOANS FOR CO-OPERATION-	2,26,64,000	...	2,26,64,000
	<i>Total Capital</i>	16,07,73,000	...	16,07,73,000
40	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS	95,87,00,000	...	95,87,00,000
	<i>Total Revenue</i>	95,87,00,000	...	95,87,00,000
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	114,13,00,000	...	114,13,00,000
	<i>Total Capital</i>	114,13,00,000	...	114,13,00,000
41	<i>Revenue</i>			
	3454 CENSUS,SURVEY AND STATISTICS	15,69,00,000	...	15,69,00,000
	<i>Total Revenue</i>	15,69,00,000	...	15,69,00,000
42	<i>Revenue</i>			
	2216 HOUSING-	2,25,000	...	2,25,000
	3475 OTHER GENERAL ECONOMIC SERVICES	6,77,00,000	...	6,77,00,000
	<i>Total Revenue</i>	6,79,25,000	...	6,79,25,000
43	<i>Revenue</i>			
	2216 HOUSING-	1,03,00,000	...	1,03,00,000
	2401 CROP HUSBANDRY	277,96,86,000	2,00,000	277,98,86,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	5,65,00,000	...	5,65,00,000
	2435 OTHER AGRICULTURAL PROGRAMMES	12,15,00,000	...	12,15,00,000
	2701 -MEDIUM IRRIGATION.	55,00,000	...	55,00,000
	2702 MINOR IRRIGATION	151,32,00,000	...	151,32,00,000
	2711 FLOOD CONTROL AND DRAINAGE	46,00,000	...	46,00,000
	<i>Total Revenue</i>	449,12,86,000	2,00,000	449,14,86,000
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY	6,10,00,000	...	6,10,00,000
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.	30,00,000	...	30,00,000
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	5,00,000	...	5,00,000
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	96,67,00,000	...	96,67,00,000
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	64,63,00,000	-	64,63,00,000
	<i>Total Capital</i>	167,75,00,000	...	167,75,00,000
44	<i>Revenue</i>			
	2701 -MEDIUM IRRIGATION.	...	...	...
	2711 FLOOD CONTROL AND DRAINAGE	93,91,000	...	93,91,000
	<i>Total Revenue</i>	93,91,000	...	93,91,000
	<i>Capital</i>			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	...	...	...
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	3,41,00,000	...	3,41,00,000
	<i>Total Capital</i>	3,41,00,000	...	3,41,00,000
45	<i>Revenue</i>			
	2216 HOUSING-	2,26,00,000	...	2,26,00,000
	2402 SOIL AND WATER CONSERVATION	206,12,70,000	...	206,12,70,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	35,30,000	...	35,30,000
	<i>Total Revenue</i>	208,74,00,000	...	208,74,00,000
46	<i>Revenue</i>			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	43,51,90,000	...	43,51,90,000
	<i>Total Revenue</i>	43,51,90,000	...	43,51,90,000
47	<i>Revenue</i>			
	2216 HOUSING-	2,93,63,000	...	2,93,63,000
	2403 ANIMAL HUSBANDRY-	91,41,15,000	...	91,41,15,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	3,11,48,000	...	3,11,48,000
	<i>Total Revenue</i>	97,46,26,000	...	97,46,26,000
48	<i>Revenue</i>			
	2216 HOUSING-	42,78,000	...	42,78,000
	2404 DAIRY DEVELOPMENT	9,61,75,000	...	9,61,75,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	4,07,000	...	4,07,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	10,08,60,000	...	10,08,60,000
49	<i>Revenue</i>			
	2216 HOUSING-	12,00,000	...	12,00,000
	2405 FISHERIES	42,29,80,000	...	42,29,80,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	62,20,000	...	62,20,000
	<i>Total Revenue</i>	43,04,00,000	...	43,04,00,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	98,00,000	...	98,00,000
	4405 CAPITAL OUTLAY ON FISHERIES	1,10,00,000	...	1,10,00,000
	<i>Total Capital</i>	2,08,00,000	...	2,08,00,000
50	<i>Revenue</i>			
	2406 FORESTRY AND WILDLIFE	128,92,54,000	11,00,000	129,03,54,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	3,21,28,000	...	3,21,28,000
	<i>Total Revenue</i>	132,13,82,000	11,00,000	132,24,82,000
	<i>Capital</i>			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	24,14,00,000	...	24,14,00,000
	<i>Total Capital</i>	24,14,00,000	...	24,14,00,000
51	<i>Revenue</i>			
	2216 HOUSING-	62,00,000	...	62,00,000
	2401 CROP HUSBANDRY	2,10,00,000	...	2,10,00,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	7,52,00,000	...	7,52,00,000
	2505 RURAL EMPLOYMENT.	96,50,00,000	...	96,50,00,000
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	211,78,44,000	...	211,78,44,000
	<i>Total Revenue</i>	318,52,44,000	...	318,52,44,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	22,56,000	...	22,56,000
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	40,00,000	...	40,00,000
	<i>Total Capital</i>	62,56,000	...	62,56,000
52	<i>Revenue</i>			
	2852 INDUSTRIES	9,85,00,000	...	9,85,00,000
	<i>Total Revenue</i>	9,85,00,000	...	9,85,00,000
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4854 CAPITAL OUTLAY ON CEMENT	2,00,00,000	...	2,00,00,000
	4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS.	86,00,000	...	86,00,000
	6885 Other Loans to Industries and Minerals	5,00,000	...	5,00,000
	<i>Total Capital</i>	2,91,00,000	...	2,91,00,000
53	<i>Revenue</i>			
	2851 VILLAGE AND SMALL INDUSTRIES-	49,82,00,000	...	49,82,00,000
	<i>Total Revenue</i>	49,82,00,000	...	49,82,00,000
	<i>Capital</i>			
	4851 Capital Outlay on Village and Small Industries.	...	...	...
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...	...	...
	<i>Total Capital</i>	...	...	...
54	<i>Revenue</i>			
	2851 VILLAGE AND SMALL INDUSTRIES-	37,61,00,000	...	37,61,00,000
	<i>Total Revenue</i>	37,61,00,000	...	37,61,00,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	50,00,000	...	50,00,000
	4851 Capital Outlay on Village and Small Industries.	6,23,00,000	...	6,23,00,000
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...	...	...
	<i>Total Capital</i>	6,73,00,000	...	6,73,00,000
55	<i>Revenue</i>			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	78,46,00,000	...	78,46,00,000
	<i>Total Revenue</i>	78,46,00,000	...	78,46,00,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL	...	...	...
	<i>Total Capital</i>	...	...	...
56	<i>Revenue</i>			
	3054 ROADS AND BRIDGES	147,53,00,000	...	147,53,00,000
	<i>Total Revenue</i>	147,53,00,000	...	147,53,00,000
	<i>Capital</i>			
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	528,33,22,000	...	528,33,22,000
	<i>Total Capital</i>	528,33,22,000	...	528,33,22,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
57	<i>Revenue</i>			
	3452 TOURISM	35,35,00,000	...	35,35,00,000
	<i>Total Revenue</i>	35,35,00,000	...	35,35,00,000
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	...	...	...
	5452 CAPITAL OUTLAY ON TOURISM	11,00,000	...	11,00,000
	7452 Loans for Tourism.	...	...	...
	<i>Total Capital</i>	11,00,000	...	11,00,000
58	<i>Revenue</i>			
	3606 AID MATERIALS AND EQUIPMENTS-	...	...	...
	<i>Total Revenue</i>	...	...	...
59	<i>Capital</i>			
	5465 INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS	...	...	...
	<i>Total Capital</i>	...	...	...
	<i>Capital</i>			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT	...	173,17,29,000	173,17,29,000
	<i>Total Capital</i>	...	173,17,29,000	173,17,29,000
	<i>Capital</i>			
	6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT	...	20,36,26,400	20,36,26,400
	<i>Total Capital</i>	...	20,36,26,400	20,36,26,400
60	<i>Capital</i>			
	7610 LOANS TO GOVERNMENT SERVANTS ETC.,	16,33,00,000	...	16,33,00,000
	<i>Total Capital</i>	16,33,00,000	...	16,33,00,000
61	<i>Capital</i>			
	7615 MISCELLANEOUS LOANS	...	...	...
	<i>Total Capital</i>	...	...	...
62	<i>Capital</i>			
	7810 INTER-STATE SETTLEMENT	...	...	...
	<i>Total Capital</i>	...	...	...
63	<i>Capital</i>			
	7999 APPROPRIATION TO THE CONTINGENCY FUND	...	...	...

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Capital</i>	...	...	...
	TOTAL	8747,16,94,000	582,28,05,400	9329,44,99,400

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

PART-IV

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR**

NOTIFICATION

The 14th August, 2013.

No.LL(B)11/99/146.—The Meghalaya Lokayukta Act, 2012 (Act No. 6 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2013

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 14th August, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 14th August, 2013.

THE MEGHALAYA LOKAYUKTA ACT, 2012

An

Act

to provide for the establishment of a body of Lokayukta for the State of Meghalaya to inquire into allegations of corruption against certain public functionaries and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows:-

Short title, extent and commencement. 1. (1) This Act may be called the Meghalaya Lokayukta Act, 2012.

(2) It extends to the whole State of Meghalaya and applies also to the public servants posted outside Meghalaya in connection with the affairs of the State.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Definitions. 2. In this Act, unless the context otherwise requires:-

(a) “Act” means the Meghalaya Lokayukta Act, 2012;

(b) “Act of corruption” means and includes :-

(i) anything made punishable under the Prevention of Corruption Act, 1988 which would also include any offence committed by an elected member of Meghalaya Legislative Assembly subject to Article 194 of the Constitution of India;

(ii) wilfully giving any undue benefit by a public servant to any person or obtaining any undue benefit by a public servant from any person in violation of any law or rules;

(c) “allegation” in relation to a public servant, means any affirmation that such public servant-

(i) has abused his position as such to obtain any gain or favour to himself or to any person or to cause undue harm or hardship to any other person;

(ii) was actuated in the discharge of his functions as such public servant by personal interest or improper or corrupt motive; or

(iii) is guilty of corruption, or lack of integrity in his capacity as such public servant;

- (d) “competent authority” in relation to public servant means -
- (i) in case of Chief Minister or Minister or Parliamentary Secretary or Member of Legislative Assembly of Meghalaya - the Governor of Meghalaya; and
 - (ii) in the case of any other public servant - such Appointing Authority;
- (e) “Complaint” means any allegation made in writing to the Lokayukta or to any Member about corruption;
- (f) “Government” means Government of Meghalaya.;
- (g) “Government servant” means a public servant, who is serving in connection with the affairs of the State of Meghalaya and includes any such person whose services are temporarily placed at the disposal of the Government of India, the Government of another State, a local authority or anybody whether incorporated or not, and also any person in the service of the Central or another State Government or a local or other authority whose services are temporarily placed at the disposal of the Government of Meghalaya;
- (h) “Lokayukta” means a person appointed under section 3 and includes the Members appointed under this Act;
- (i) “Minister” means a member of the Council of Ministers, by whatever name called, for the State of Meghalaya, that is to say the Chief Minister, Deputy Chief Minister, a Minister, a Minister of State or a Deputy Minister;
- (j) “Officer” means a person appointed to a public service or post in connection with the affairs of the State of Meghalaya;
- (k) “Public Authority” means any authority or body or institution of self-governance established or constituted –
- (i) by or under the Constitution; or

- (ii) by or under any other law made by the State Legislature; or
 - (iii) by notification issued or order made by the Government, and includes anybody owned, controlled or substantially financed by the Government;
- (l) “public servant” denotes a person falling under any of the following descriptions and includes, subject to the provisions of sub-section (4) of section 11, a person who at any time in the post fell under any of the following descriptions, namely,-
- (i) every Minister referred to in clause (i);
 - (ii) Speaker and Deputy Speaker with exception to clause (e) of section 30;
 - (iii) every Parliamentary Secretary;
 - (iv) every member of the Legislative Assembly of the State of Meghalaya not being Minister referred to in clause (i);
 - (v) every officer referred to in clause (j);
 - (vi) Chairman/ Vice Chairman/ and Ward Commissioners of Municipal Board or Town Committee and their employees;
 - (vii) Chief Executive Member, the Executive Members, the Chairman and the Members of the Autonomous District Councils established under the Sixth Schedule to the Constitution of India and their employees;
 - (viii) Chairman/ Vice-Chairman/ Members of every Board/ Commission/ Corporation/ Government Company by whatever name called established by the Government of Meghalaya and includes their employees;
 - (ix) Any society registered under the Meghalaya

Societies Registration Act, 1983, or any law relating to Cooperative Societies for the time being in force, owned or controlled by the State Government and which is notified by the Government in this behalf in the Official Gazette;

(m) “Public Prosecutor” means a person appointed by the Government under section 24 of the Cr.P.C. 1973 or persons appointed under section 23 of this Act;

(n) “Secretary” means Chief Secretary, Additional Chief Secretary, Principal Secretary, Commissioner and Secretary, Secretary to the Government of Meghalaya and includes Additional Secretary, Joint Secretary, Deputy Secretary, Under Secretary and also an Officer on Special Duty and such other officers to the Government of Meghalaya; and

(o) “State” means the State of Meghalaya.

Appointment of
Lokayukta and
Members of
Lokayukta.

3. (1) As soon as after the commencement of this Act, the Governor may, on the recommendation of the Selection Committee, by warrant under his hand and seal appoint a person to be known as a Lokayukta and such Members not exceeding two for the purpose of conducting investigations in accordance with the provisions of this Act.

(2) The Lokayukta shall be a person who is or has been a Judge of the Supreme Court or a High Court or who has or been an officer of the rank of Secretary to the Government of India or Chief Secretary of the State.

(3) Every person appointed as Lokayukta shall before entering upon his office, make and subscribe before the Governor an oath or affirmation in the form set out for this purpose in the Schedule.

(4) The Member of the Lokayukta shall be a person who is or has been a District and Sessions Judge or who is or has been a Secretary to the Government of Meghalaya:

Provided that either one of the person appointed under sub-section (2) and sub-section (4) shall be from the legal background.

(5) Every Member of the Lokayukta shall, before entering upon his office, make and subscribe before the Governor an oath or affirmation in the form set out for this purpose in the Schedule.

(6) The Lokayukta may constitute one or more benches for the purpose of this Act.

(7) The headquarter of Lokayukta shall be at Shillong and nothing in this sub-section shall prevent the Lokayukta to sit circuit Benches in any part of the State of Meghalaya for the purpose of this Act.

(8) All decisions of the Lokayukta shall be made by a majority and in case of tie the Lokayukta shall have a casting vote.

(9) No person shall be eligible to be appointed as Lokayukta or Member under this Act, who is or has been -

- (i) a member of Parliament or a member of the State Legislature;
- (ii) a person convicted of any offence involving moral turpitude;
- (iii) a person of less than forty-five years of age;
- (iv) a member of District Council or Municipality;
- (v) a person who has been removed or dismissed from service.

(10) Any person upon his entering the office of Lokayukta or Member shall relinquish any office of trust or profit or any business or profession held by him.

Prohibition as to holding offices by Lokayukta and Member of Lokayukta on ceasing to hold such office.

4. On ceasing to hold office-

- (a) the Lokayukta shall be ineligible for further employment under the Government of Meghalaya or for any employment under any office, under any local authority, corporation, company or society established by the Government of Meghalaya except for re-nomination as such Lokayukta.

- (b) a Member of Lokayukta shall be ineligible for further employment under the Government of Meghalaya or for any employment under any office, under any local authority, corporation, company or society established by the Government of Meghalaya, except for re-nomination as Member.

Term and
Conditions of Office
of Lokayukta and
Member of
Lokayukta.

5. (1) Every person appointed as Lokayukta or Member shall hold office for a term of three years from the date on which he enters upon his office or until he attains the age of seventy years whichever is earlier.

(2) Every Lokayukta and Member may be re-nominated for another term of three years provided he has not attained the age of seventy years as referred to in sub-section (1).

(3) Lokayukta or Member may by writing under his hand addressed to the Governor resign from his office.

(4) If the office of Lokayukta becomes vacant or where he is unable to perform the duties of his office, the Senior Member shall perform the duties of Lokayukta as the Governor may by order direct.

(5) Where the office of a Member becomes vacant or where he is unable to perform the duties of his office, the other Member or the Lokayukta shall perform the duties as the Governor may by order direct.

Lokayukta and
Member entitled to
pay, allowances,
pension and other
condition of service.

6. (1) The Lokayukta and Member of Lokayukta shall be entitled to such pay, allowances, pension and other conditions of service as may be prescribed.

(2) All expenditures relating to pay and allowances and other conditions of service of Lokayukta and Members shall be charged to the Consolidated Fund of the State.

Removal of
Lokayukta and
Member.

7. No Lokayukta or Member shall be removed from office except by process of impeachment through a resolution supported by majority of the total Membership of the House of the Legislative Assembly of Meghalaya:

Provided that no such resolution shall be moved except

on grounds of misbehaviour or incapacity to perform his duties.

Selection
Committee.

8. (1) A Selection Committee shall, for the purpose of appointment of Lokayukta and such other Members referred to in Section 3, be constituted consisting of the following Members:-

- (i) Chief Minister – Chairman;
- (ii) Chief Justice or a Judge nominated by the Chief Justice of concerned High Court – Member;
- (iii) Speaker of Meghalaya Legislative Assembly – Member;
- (iv) Leader of Opposition of Meghalaya Legislative Assembly – Member; and
- (v) Retired Lokayukta or Retired Member of Lokayukta – Member.

(2) A Selection Committee shall, on such terms and conditions, appoint a Search Committee, consisting of five Members in all to be decided by it, for the purpose of finding out qualified and suitable persons for appointment as Lokayukta and Member of Lokayukta.

(3) A Selection Committee or the Search Committee, as the case may be, may adopt their own working procedure in discharging their functions under this Act.

(4) A Search Committee shall submit the names of suitable persons for appointment as Lokayukta or such other Member as the case may be, within a period of two months from the date of reference, to the Selection Committee.

(5) A Selection Committee on receipt of the report of the Search Committee shall convene a meeting for finalising the names within a period of one month from the date of receipt of the report from the Search Committee and thereafter, the names shall be submitted to the Governor for approval and appointment.

Power and functions of Lokayukta and Member.

9. The Lokayukta and Member shall have the following powers and functions, namely,-

- (a) to receive complaint and investigate under this Act;
- (b) to exercise superintendence over the investigation of offences involving any act of corruption as registered;
- (c) to order search and seizure as provided under Cr.P.C., 1973;
- (d) may recommend cancellation or modification of a lease, licence, permission, contract or agreement obtained by corrupt means and also recommend black listing of a firm, company, contractor, or any other person involved in the act of corruption:

Provided that no such recommendation shall be made unless an investigation has been completed and found that an act of corruption has been committed.

Matters to be investigated and enquired by Lokayukta and Member.

10. (1) Subject to the provisions of this Act and on a complaint involving an allegation being made in that behalf, the Lokayukta or Member may investigate, or cause to be investigated, any action which is taken by, or with the general or specific approval of,-

- (i) any public servant; and
- (ii) any other public servant being a public servant of a class or sub-class in public servants notified by the State Government on consultation with the Lokayukta.

(2) The Lokayukta may, by general or special order, assign to each Member matters which may be investigated by him under this Act:

Provided that no investigation made by a Member under this Act, and no action taken or thing done by him in respect of such investigation shall be opened to question on the ground only that such investigation related to a matter, which is not assigned to him by such order.

Matters not subject to investigation.	11. (1) Except as hereinafter provided the Lokayukta or a Member shall not conduct any investigation under this Act, - (a) except on a complaint made under and in accordance with section 12; and (b) in the case of a complaint involving an allegation in respect of any action if the complainant has or had any remedy by way of proceeding before any Tribunal or Court of Law: Provided that nothing in sub-clause (b) shall prevent the Lokayukta or a Member from conducting an investigation if he is satisfied that such person could not or cannot, for sufficient cause, have recourse to a remedy referred to in the aforesaid sub-clause. (2) The Lokayukta or a Member shall not investigate any action, - (a) in respect of which a formal and public inquiry has been ordered under the Public Servants (Inquiries) Act, 1850 (Central Act 37 of 1850), by the Government of India or by the State Government; or (b) in respect of a matter which has been referred for inquiry to a Commission of Inquiry under the Commissions of Inquiry Act, 1952 (Central Act 60 of 1952), by the Government of India or by the State Government. (3) The Lokayukta or a Member shall not investigate any complaint which is excluded from his jurisdiction by virtue of a notification issued under section 22. (4) The Lokayukta or a Member shall not investigate any complaint involving an allegation, if the complaint is made after the expiry of ten years from the date on which the action complained against is alleged to have taken place:
Provisions relating to complaints.	12. (1) Subject to the provisions of this Act, a complaint may be made under this Act to the Lokayukta or a Member, in the

case of an allegation, by any person other than a public servant:

Provided that, where the person aggrieved is unable to act for himself, the complaint may be made by any person who in law represents his estate or, as the case may be, by any person who is authorised by him in this behalf.

(2) Every complaint shall be accompanied by the complainant's own affidavit in support thereof and the same shall be verified before a Magistrate of First Class together with all documents in his possession pertaining to the accusation.

(3) Every affidavit under this section as well as all annexures thereto shall be verified in the manner laid down in the Code of Civil Procedure, 1908 for the verification of pleadings and affidavits respectively.

(4) Not less than three copies of the complaint as well as each of its annexures shall be submitted by the complainant.

(5) A complaint which does not comply with any of the foregoing provisions shall not be entertained.

(6) Notwithstanding anything contained in sub-sections (1) to (5), or in any other enactment, any letter written to the Lokayukta or Member by a person in police custody, or in a gaol or in any asylum or other place for insane persons, shall be forwarded to the addressee unopened and without delay by the police officer or other persons in charge of such gaol, asylum or other place, and the Lokayukta or Members of Lokayukta, as the case may be, may entertain it and treat it as a complaint, but no action in respect of such complaint shall be taken unless it is accompanied or subsequently supported by an affidavit under sub-sections (2),(3)and (4).

Procedure in
respect of
investigation.

13. (1) Where the Lokayukta or a Member proposes (after making such preliminary inquiry, if any, as he deems fit) to conduct any investigation under this Act, he-

(a) shall forward a copy of the complaint to the public servant concerned and the competent authority concerned;

(b) shall afford to the public servant concerned an opportunity to offer his comments on such complaint; and

(c) may make such orders as to the safe custody of documents relevant to the investigation, as he deems fit.

(2) Every proceeding of investigation under this Act, shall be conducted in such a manner that the proceedings therein shall not be disclosed to the public or the press whether before, during or after the investigation which shall include the identity of the complainant and the public servant affected:

Provided that all investigations or proceedings under this Act, as a result of any allegation on a complaint against the Chief Minister of State of Meghalaya shall be initiated only after the approval of full bench and all such investigations or proceedings shall be conducted in camera.

(3) Save as aforesaid, the procedure for conducting any such investigation shall be such as the Lokayukta or, as the case may be, the Member considers appropriate in the circumstances of the case.

(4) The Lokayukta or a Member may, in his discretion, refuse to investigate or cease to investigate any complaint involving a grievance or, an allegation, if in his opinion-

(a) the complaint is frivolous or vexatious, or is not made in good faith; or

(b) there are no sufficient grounds for investigating or, as the case may be, for continuing the investigation; or

(c) other remedies are available to the complainant and in the circumstances of the case it would be more proper for the complainant to avail of such remedies.

(5) In any case where the Lokayukta or a Member decides

not to entertain a complaint or to discontinue any investigation in respect of a complaint, he shall record his reasons thereof and reject summarily and communicate the same to the complainant and the public servant concerned.

(6) The conduct of an investigation under this Act in respect of any action shall not affect such action, or any power or duty of any public servant to take further action with respect to any matter subject to the investigation.

Evidence.

14. (1) Subject to the procedures laid down in this section, for the purpose of any investigation (including the preliminary inquiry, if any, before such investigation) under this Act, the Lokayukta or a Member may require any public servant or any other person who is in his opinion is able to furnish information or produce documents relevant to the investigation, to furnish such information or produce any such documents.

(2) For the purpose of any such investigation (including the preliminary enquiry) the Lokayukta or a Member shall have all the powers of a Civil Court while trying a suit under the Code of Civil Procedure, 1908 (Central Act 5 of 1908), in respect of the following matters, namely, -

(a) summoning and enforcing the attendance of any person and examining him on oath;

(b) requiring the discovery and production of any document;

(c) receiving evidence on affidavits;

(d) requisitioning any public record or copy thereof from any court or office;

(e) issuing commissions for the examination of witnesses or documents; and

(f) such other matters as may be prescribed.

(3) Any proceeding before the Lokayukta or a Member shall be deemed to be a judicial proceeding within the meaning of Section 193 of the Indian Penal Code (Central Act 45 of 1860).

(4) Subject to the provision of sub-section (5), no obligation to maintain secrecy or other restriction upon the disclosure of information obtained by or furnished to the State Government or any public servant, whether imposed by any enactment or by any rule of law, shall apply to the disclosure of information for the purpose of any investigation under this Act and the State Government or any public servant shall not be entitled in relation to any such investigation to any such privilege in respect of the production of documents or the giving of evidence as is allowed by any enactment or by any rule of law in legal proceedings.

(5) No person shall be required or authorised by virtue of this Act to furnish any such information or answer any such question or produce so much of any document-

(a) as might prejudice the security of the State or the defence or international relations of India (including India's relations with the Government of any other country or with any international organisation) or the investigation of detection of crime; or

(b) as might involve the disclosure of proceedings of the Cabinet of State Government or any Committee of that Cabinet and for the purpose of this sub-section a certificate issued by the Chief Secretary certifying that any information, answer or portion of a document is of the nature specified in Clause (a) or Clause (b), shall be binding and conclusive.

(6) Subject to the provisions of sub-section (4) no person shall be compelled for the purpose of investigation under this Act to give any evidence or produce any document which he could not be compelled to give or produce in proceeding before a Court.

Report of
Lokayukta and
Member.

15. (1) If, after investigation of any allegation in respect of which a complaint has been made, the Lokayukta or a Member is satisfied that such allegation has been established, the Lokayukta or a Member shall by a report in writing, recommend to the competent authority concerned, if remedy or action is to be taken under the relevant service law or prosecute as per law, if it involves criminal liability.

(2) The competent authority to whom a report is sent under sub-section (1) shall within one month of the expiry of the time specified in the report, intimate or cause to be intimated to the Lokayukta, the action taken for compliance with the report.

(3) If the Lokayukta or the Member is satisfied with the action taken on his recommendations or findings referred to in sub-section (1) he shall close the case under information to the complainant, the public servant and the competent authority concerned, but where he is not so satisfied and if he considers that the case so deserves, he may make a special report upon the case to the Governor and also inform the complainant concerned.

(4) The Lokayukta and the Member shall present annually a consolidated report on the performance of their functions under this Act to the Governor.

(5) On receipt of a special report under sub-section (3) or the annual report under sub-section (4), the Governor shall cause a copy thereof together with an explanatory memorandum to be laid before the State Legislature.

(6) Subject to the provisions of sub-section (2) of Section 13, the Lokayukta may at his discretion make available, from time to time, the substance of cases closed or otherwise disposed of by him or by a Member, which may appear to him to be of general, public, academic or professional interest in such manner and to such persons as he may deem appropriate.

Action in case of false complaint.

16. (1) Notwithstanding anything contained in any other provision of this Act, every person who wilfully or maliciously makes any false complaint under this Act shall, on conviction, be punished with imprisonment for a term which may extend to three years and shall also be liable to fine.

(2) No Court, except a Court of Session, in the case of a complaint investigated by the Lokayukta or a Court of Magistrate, First Class in the case of a complaint investigated by a Member shall take cognizance of the offence under sub-section (1).

(3) No such Court shall take cognizance of such offence as aforesaid except on a complaint in writing made by the Public Prosecutor at the direction of the Lokayukta or a Member as the case may be, and the Court of Session may take cognizance of the offence on such complaint without the case being committed to it, notwithstanding anything contained in the Code of Criminal Procedure, 1973.

(4) Such Court, on conviction of the person making false complaint may award, out of the amount of fine, to the complainant such amount of compensation as it thinks fit.

(5) If at any stage of a proceeding, under this Act before the Lokayukta or a Member it appears to him that any person appearing in such proceeding or any person who filed an affidavit in support of a complaint fabricated false evidence with the intention that such evidence should be used in such proceedings, the Lokayukta or Member, as the case may be, may, if satisfied that it is necessary and expedient in the interest of justice that the person should be tried summarily for giving or fabricating, as the case may be, false evidence, take cognizance of the offence and after giving the offender a reasonable opportunity or showing cause why he should not be punished for such offence, try such offender summarily, so far as may be, in accordance with the procedure prescribed for summary trials under the Code of Criminal Procedure, 1973 and sentence him to imprisonment for a term which may extend to six months or to fine which may extend to five thousand rupees or to both.

(6) When any such offence as is described in Sections 175, 178, 179 or 180 of the Indian Penal Code is committed in the view or presence of the Lokayukta or Member, he may cause the offender to be detained in custody and may, at any time on the same day, take cognizance of the offence and after giving the offender a reasonable opportunity of showing cause why he should not be punished under this section, sentence the offender to simple imprisonment for a term which may extend to one month, or to a fine which may extend to five hundred rupees, or to both.

(7) In every case tried under sub-section (6), the Lokayukta or Member, as the case may be, shall record the facts constituting the offence with the statement (if any) made

by the offender as well as the finding and the sentence.

(8) Any person, convicted on trial held under sub-section (5) or sub-section (6) may appeal to the High Court, and the provisions of Chapter XXIX of the Code of Criminal Procedure, 1973, shall, so far as they are applicable, apply to appeals under this sub-section, and the Appellate Court may alter or reverse the finding, or reduce or reverse the sentence appealed against.

(9) The provisions of sub-section (5), (6), (7) and (8) shall have effect notwithstanding anything contained in the Code of Criminal Procedure, 1973, but nothing in these sub-sections shall affect the power of the Lokayukta or Member, as the case may be, to proceed under sub-section (3) in respect of any offence, where it does not chose to proceed under sub-section (2), (6) and (7).

(10) Words and expressions used in sub-sections (5) to (9) and not defined in this Act shall have the same meanings as assigned to them in the Code of Criminal Procedure, 1973.

Staff of Lokayukta
and Members.

17. (1) The Lokayukta may appoint officers and other employees to assist the Lokayukta and the Members in the discharge of their functions under this Act:

Provided that nothing in this sub-section shall be construed to prevent any person who holds a post under the Central or the State Government from being appointed on deputation with the consent of that Government.

(2) The number and categories of officers and employees who may be appointed under sub-section (1) and Section 23, their salaries, allowances and other conditions of service and the administrative powers of Lokayukta and Members shall be such as may be determined by general or special order of the State Government made in consultation with the Lokayukta.

(3) Without prejudice to the provisions of sub-section (1), the Lokayukta or Members may for the purpose of conducting investigations under this Act utilise the services of any officer or investigation agency of the State Government with its concurrence.

Secrecy of
information.

18. (1) Any information obtained by Lokayukta or the Members or by their staff in the course of or for the purpose of any investigation under this Act and any evidence recorded or for the purpose of any investigation under this Act and any evidence recorded or collected in connection with such information, shall subject to the provisions of the proviso to sub-section (2) of section 13, be treated as confidential and notwithstanding anything contained in the Indian Evidence Act, 1872 (Central Act 1 of 1872), no court shall be entitled to compel the Lokayukta or Members or any public servant to give evidence relating to such information or produce the evidence so recorded or collected.

(2) Nothing in sub-section(1) shall apply to the disclosure of information or particulars-

- (a) for purposes of the investigation or in any report to be made thereon or for any action of proceedings to be taken on such report; or
- (b) for purposes of any proceedings for an offence under the Official Secrets Act, 1923 (Central Act 19 of 1923), or an offence of giving or fabricating false evidence under the Indian Penal Code, 1860 (Central Act 45 of 1860) or for the purposes of any trial of an offence under section 13 or any proceedings under section 16; or
- (c) for such purposes as may be prescribed.

(3) An officer or other authority prescribed in this behalf may give notice in writing to the Lokayukta or Members, as the case may be, with respect to any documents or information specified in the notice or any class of documents or information so specified that in the opinion of the State Government the disclosure of the documents or information or of documents or information of that class would be contrary to provision as laid down in Section 8 of Right to Information Act, 2005.

Intentional insults
or interruption to,
or bringing into
disrepute,
Lokayukta
Members.

19. (1) Whoever intentionally offers any insult, or causes any interruption to the Lokayukta or Members while the Lokayukta or the Members is conducting any investigation under this Act, shall, on conviction, be punished with simple imprisonment for a term which may extend to six months, or with fine, or with both.

(2) Whoever, by words spoken or intended to be read, makes or publishes any statement or does any other act, which is calculated to bring the Lokayukta or Members into disrepute, shall on conviction, be punished with simple imprisonment for a term which may extend to six months, or with fine, or with both.

(3) The provisions of sub-sections (2) to (6) of section 199 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), shall apply in relation to an offence under sub-section (1) or sub-section (2) as they apply in relation to an offence referred to in the aforesaid Code and prosecution shall be made by the public prosecutor only with the previous sanction-

(a) in the case of an offence against the Lokayukta, of the Lokayukta; and

(b) in the case of an offence against Members, of the Member concerned.

Protection.

20. (1) No suit, prosecution or other legal proceedings shall lie against the Lokayukta or the Members or against any officer, employee, agency or person referred to in section 17 in respect of anything which is in good faith done or intended to be done under this Act.

(2) No proceedings of the Lokayukta or the Members shall be held invalid for want of form and except on the ground of jurisdiction, no proceedings or decision of the Lokayukta or the Members shall be liable to be challenged, reviewed, quashed or called in question in any court.

Conferment of additional functions of Lokayukta and Members.

21. (1) The State Government may, by notification published in the Official Gazette and after consultation with the Lokayukta, confer on the Lokayukta or Members, as the case may be, such additional functions in relation to the eradication of corruption or such other duties as may be specified in the notification.

(2) The State Government may, by order in writing and after consultation with Lokayukta, confer on the Lokayukta or Member such powers of a supervisory nature over agencies, authorities or officers setup, constituted or appointed by the State Government for the eradication of corruption.

(3) The State Government may, by order in writing and subject to such conditions and limitations as may be specified in the order, require the Lokayukta to investigate any action being an action in respect of which a complaint may be made under this Act, to the Lokayukta or Member and notwithstanding anything contained in this Act the Lokayukta shall comply with such order:

Provided that the Lokayukta may entrust investigation of any such action (being action in respect of which a complaint may be made under this Act) to Member.

(4) When any additional functions are conferred on the Lokayukta or Member under sub-section (1) or when the Lokayukta or Member is to investigate any action under sub-section (3), the Lokayukta or Member shall exercise the same powers and discharge the same functions as he would, in the case of any investigation made on a complaint involving an allegation and the provisions of this Act, shall apply accordingly.

Power to exclude complaints against certain classes of public servants.

22. (1) The State Government may in consultation with the Lokayukta and on being satisfied that it is necessary or expedient in the public interest so to do, exclude, by notification in the Official Gazette, complaints involving an allegation against persons belonging to any class of public servants specified in the notification, from the jurisdiction of the Lokayukta or, as the case may be, Member:

(2) Every notification issued under sub-section (1) shall be laid, as soon as may be, after it is issued, before the State Legislature.

Investigation and Prosecution Wing.

23. (1) The Lokayukta shall, by notification, constitute a prosecution wing for the purposes of prosecution under this Act.

(2) The Lokayukta shall, by notification, constitute a investigation wing for the purposes of investigation under this Act.

Provided that till such time the investigation and prosecution wings as referred to in sub-sections (1) and (2) are constituted by the Lokayukta, the State Government shall make available such number of Public Prosecutors and other

officers and staff for investigation and conducting prosecution under this Act.

(3) The officers of the investigation wing under this Act shall have the powers of a Police Officer as provided under the relevant provisions of Cr.P.C. 1973.

Attachment or
confiscation of
property.

24. (1) Where the Lokayukta or any investigation officer authorised by it in this behalf, has reason to believe, the reason for such belief to be recorded in writing, on the basis of material in his possession, that -

(a) any person is in possession of any proceeds of corruption;

(b) such person is accused of having committed an offence relating to corruption; and

(c) such proceeds of offence are likely to be concealed, transferred or dealt with in any manner which may result in frustrating any proceedings relating to confiscation of such proceeds of offence, he may, by order in writing, provisionally attach such property for a period not exceeding ninety days from the date of the order.

(2) The Lokayukta shall, immediately after attachment under sub-section (1), forward a copy of the order, along with the material in his possession, referred to in that sub-section, to the competent Court, in a sealed envelope, in the manner as may be prescribed and such Court may extend the order of attachment and keep such material for such period as the Court may deem fit.

(3) Every order of attachment made under sub-section (1) shall cease to have effect after the expiry of the period specified in that sub-section or after the expiry of the period as directed by the Special Court under sub-section (2).

(4) Nothing in this section shall prevent the person interested in the enjoyment of the immovable property attached under sub-section (1) or sub-section (2), from such enjoyment.

Explanation - For the purposes of this sub-section, "person interested", in relation to any immovable property, includes

all persons claiming or entitled to claim any interest in the property.

(5) The Lokayukta, when it provisionally attaches any property under sub-section (1) shall, within a period of thirty days of such attachment, direct its prosecution wing to file an application stating the facts of such attachment before the competent Court and make a prayer for confirmation of attachment of the property till completion of the proceedings against the public servant in the competent Court.

(6) The competent Court may, if it is of the opinion that the property provisionally attached had been acquired through corrupt means, make an order for confirmation of attachment of such property till the completion of the proceedings against the public servant in the competent court.

(7) If the public servant is subsequently acquitted of the charges framed against him, the property, subject to the orders of the competent Court, shall be restored to the concerned public servant along with benefits from such property as might have accrued during the period of attachment.

(8) If the public servant is subsequently convicted of the charges of corruption, the proceeds relatable to the offence under the Prevention of Corruption Act, 1988 shall be confiscated and vest in the State Government free from any encumbrance or leasehold interest excluding any debt due to any bank or financial institution.

Explanation - For the purposes of this sub-section, the expressions "bank", "debt" and "financial institution" shall have the meanings respectively assigned to them in clauses (d), (g) and (h) of section 2 of the Recovery of Debts due to Banks and Financial Institutions, 1993.

(9) Without prejudice to the provisions of sub-section (1) to (8) of this section, where the competent Court, on the basis of *prima facie* evidence, has reason to believe or is satisfied that the assets, proceeds, receipts and benefits, by whatever name called, have arisen or procured by means of corruption by the public servant, it may authorise the confiscation of such assets, proceeds, receipts and benefits till his acquittal.

	(10) Where an order of confiscation made under sub-section (9) is modified or annulled by the High Court or where the public servant is acquitted by the Special Court, the assets, proceeds, receipts and benefits, confiscated under sub-section (9) shall be returned to such public servant, and in case it is not possible for any reason to return the assets, proceeds, receipts and benefits, such public servant shall be paid the price thereof including the money so confiscated with the interest at the rate of five percent per annum thereon calculated from the date of confiscation.
Power to delegate	25. The Lokayukta or Member may, by a general or special order in writing direct that any powers conferred or duties imposed on him by or under this Act (except the powers to make reports to the Governor under section 15) may also exercise or discharge by such of the officers, employees or agencies referred to in section 17, as may be specified in the order.
Annual disclosure of assets by public servant.	26. Every public servant is to declare their assets annually in such forms as may be prescribed and such declaration shall be submitted to their respective Competent Authority.
Appeal to the High Court.	27. Any public servant aggrieved by the order passed by the Lokayukta or Members, may appeal to the concerned High Court within a period of one month from the date of such order.
Power to make Rules.	28. (1) The State Government may, by notification in the Official Gazette, make rules for the purpose of carrying out the provisions of this Act. (2) Every rule made under this Act shall be laid, as soon as may be, after it is made, before the State Legislature of Meghalaya.
Power to make Regulations.	29. (1) The Lokayukta may, with approval of the State Government, make regulations for the purpose of regulating the functions and other required matters of his office. (2) Every regulation made under this Act shall be laid, as soon as may be after it is made, before the State Legislature of Meghalaya.

Removal of doubts. 30. For the removal of doubts, it is hereby declared that nothing in this Act shall be construed to authorize the Lokayukta and Member of Lokayukta to investigate into any allegation against-

- (a) the Chief Justice or any Judge of the High Court;
- (b) officers and staff of the High Court;
- (c) Members of the Meghalaya Judicial Service;
- (d) the Chairman or any member of the Meghalaya Public Service Commission;
- (e) the Speaker and the Deputy Speaker of the Meghalaya Legislative Assembly with respect to their actions inside the House only;
- (f) any matter related to Policy formulation by the State Government and any action taken in pursuance of policies so framed; and
- (g) grade IV Government employee and employee below grade IV.

Repeal. 31. The Meghalaya Lokayukta and Up-Lokayukta Act, 2000 (Act 1 of 2002) is hereby repealed.

SCHEDULE
[See section 3(3) and (5)]

I, having been appointed Lokayukta/Member of the Lokayukta do swear in the name of God/Solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established that I will duly and faithfully and to the best of my ability, knowledge and judgement perform the duties of my office without fear or favour, affection or ill-will.

L. M. SANGMA,
Secretary,
Government of Meghalaya,
Law Department.

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION
The 14th August, 2013.

No.LL(B)11/99/165.—The Meghalaya Lokayukta (Amendment) Act, 2013 (Act No. 7 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2013

(As passed by the Meghalaya Legislative Assembly)
Received the assent of the Governor on 14th August, 2013.
Published in the Gazette of Meghalaya Extra-Ordinary issue dated 14th August, 2013.

THE MEGHALAYA LOKAYUKTA (AMENDMENT) ACT, 2013

An

Act

to amend the Meghalaya Lokayukta Bill, 2012 as passed by the Meghalaya Legislative Assembly. Hereafter referred to principal Bill.

Whereas the Meghalaya Lokayukta Bill, 2012 was passed by the Meghalaya Legislative Assembly on 14th December, 2012.

Whereas further the said Bill was submitted to His Excellency the Governor of Meghalaya for his assent under Article 200 of the Constitution of India and His Excellency the Governor has returned the Meghalaya Lokayukta Bill, 2012 for re-consideration.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-fourth Year of the Republic of India, as follows:-

**Short title and
Commencement.**

1. (1) This Act may be called the Meghalaya Lokayukta (Amendment) Act, 2013.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

**Amendment of
Section 4.**

2. In section 4 of the principal Act,-

(i) in clause (a) the words "except for re-nomination as Lokayukta" appearing in the last line therein shall be omitted.

(ii) in clause (b) for the word "except for re-nomination as member" the word "except for re-nomination as Lokayukta", shall be substituted.

**Amendment of
Section 5.**

3. Sub-section (2) of section 5 of the principal Act shall be omitted and thereafter sub-sections (3), (4) and (5) shall be renumbered as sub-sections (2), (3) and (4) respectively.

**Amendment of
Section 11.**

4. In Section 11 of the principal Act sub-section (3) shall be omitted and the existing sub-section (4) shall be re-numbered as sub-section (3).

**Amendment of
Section 22.**

5. Section 22 of the principal Act shall be omitted and thereafter sections 23, 24, 25, 26, 27, 28, 29, 30 and 31 shall be renumbered as sections 22, 23, 24, 25, 26, 27, 28, 29 and 30 respectively.

L. M. SANGMA,
Secretary,
Government of Meghalaya,
Law Department.

THE MEGHALAYA APPROPRIATION (NO. III) ACT, 2013

An

Act

**to authorise payment and appropriation of certain further sums
from and out of
the**

**Consolidated Fund of Meghalaya for the services of
Financial year 2013 - 2014**

**Be it enacted by the Legislature of the State of
Meghalaya in the Sixty-fourth Year of the Republic of India
as follows: -**

**Short title and
Commencement**

**1. (1) This Act may be called the
Meghalaya Appropriation (No. III)
Act, 2013.**

**Withdrawal of
₹. 99,93,28,933
from and out of the
Consolidated Fund of
Meghalaya.**

**2. From and out of the Consolidated
fund of Meghalaya there may
be paid and applied sums not
exceeding those specified in
Column (3) of the Schedule
amounting in the aggregate to the
sums of ₹ 99,93,28,933
(Rupees ninety nine crore, ninety
three lakhs, twenty eight
thousand, nine hundred and thirty
three) only towards defraying the
several charges which will come
in course of payment during the
financial year ending on the
thirty first day of March 2014 in
respect of the services specified
in Column (2) of the Schedule.**

Appropriation

**3. The sums authorised to be
withdrawn from and out of the
Consolidated Fund of
Meghalaya by this Act, shall
be appropriated for the services
and purposes expressed in the Schedule
in relation to the financial year
2013-2014.**

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 23rd October, 2013.

No.LL(B)62/2004/385.—The Meghalaya Appropriation (No.III) Act, 2013 (Act No. 8 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2013.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 19th October, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 23rd October, 2013.

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	3475 - OTHER GENERAL ECONOMIC SERVICES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	6250 - LOANS FOR OTHER SOCIAL SERVICES			
	6401 - LOANS FOR CROP HUSBANDRY			
	<i>Total Capital</i>	...	...	...
07	<i>Revenue</i>			
	2030 - STAMPS AND REGISTRATION-			
	<i>Total Revenue</i>			
08	<i>Revenue</i>			
	2039 - STATE EXCISE-			
	<i>Total Revenue</i>			
09	<i>Revenue</i>			
	2040 - TAXES ON SALES, TRADE ETC.			
	2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	<i>Total Revenue</i>			
10	<i>Revenue</i>			
	2041 - TAXES ON VEHICLES	50,22,192	...	50,22,192
	2070 - OTHER ADMINISTRATIVE SERVICES			
	3055 - ROAD TRANSPORT			
	<i>Total Revenue</i>	50,22,192	...	50,22,192
	<i>Capital</i>			
	5053 - CAPITAL OUTLAY ON CIVIL AVIATION			
	5055 - CAPITAL OUTLAY ON ROAD TRANSPORT			
	<i>Total Capital</i>	...	...	...
11	<i>Revenue</i>			
	2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2801 - POWER			
	2810 - NEW AND RENEWABLE ENERGY			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	<i>Total Revenue</i>			
	<i>Capital</i>			
	6801 - LOANS FOR POWER PROJECTS			
	<i>Total Capital</i>	...	...	...
12	<i>Revenue</i>			
	2047 - OTHER FISCAL SERVICES-			
	2048 - APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	<i>Total Revenue</i>			
	<i>Revenue</i>			
	2048 - APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	<i>Total Revenue</i>			
	<i>Revenue</i>			
	2049 - INTEREST PAYMENTS			
	<i>Total Revenue</i>			
	<i>Revenue</i>			
	2051 - PUBLIC SERVICE COMMISSION			
	<i>Total Revenue</i>			
13	<i>Revenue</i>			
	2052 - SECRETARIAT- GENERAL SERVICES	30,00,000	...	30,00,000
	2251 - SECRETARIAT- SOCIAL SERVICES			
	3451 - SECRETARIAT- ECONOMIC SERVICES-			
	<i>Total Revenue</i>	30,00,000	...	30,00,000
	<i>Capital</i>			
	5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	<i>Total Capital</i>	...	...	...
14	<i>Revenue</i>			
	2053 - DISTRICT ADMINISTRATION			
	<i>Total Revenue</i>			
15	<i>Revenue</i>			
	2054 - TREASURY AND ACCOUNTS ADMINISTRATION-	2,98,30,000	...	2,98,30,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	<i>Total Revenue</i>	2,98,30,000	...	2,98,30,000
16	<i>Revenue</i>			
	2055 - POLICE.	9,08,50,548	...	9,08,50,548
	2070 - OTHER ADMINISTRATIVE SERVICES	2,42,537	...	2,42,537
	2216 - HOUSING-			
	<i>Total Revenue</i>	9,10,93,085	...	9,10,93,085
	<i>Capital</i>			
	4055 - CAPITAL OUTLAY ON POLICE			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>	...	...	...
17	<i>Revenue</i>			
	2056 - JAILS.			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	<i>Total Capital</i>	...	...	...
18	<i>Revenue</i>			
	2058 - STATIONERY AND PRINTING--			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>	...	...	...
19	<i>Revenue</i>			
	2052 - SECRETARIAT- GENERAL SERVICES			
	2059 - PUBLIC WORKS			
	2203 - TECHNICAL EDUCATION			
	2204 - SPORT AND YOUTH SERVICES -			
	2205 - ART AND CULTURE-			
	2216 - HOUSING-			
	<i>Total Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Capital 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. 4202 - CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE 4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH 4216 - CAPITAL OUTLAY ON HOUSING- 4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY 4404 - CAPITAL OUTLAY ON DAIRY DEVELOPMENT Total Capital	1,92,00,000 3,00,00,000 4,92,00,000		1,92,00,000 3,00,00,000 4,92,00,000
20	Revenue 2070 - OTHER ADMINISTRATIVE SERVICES Total Revenue Capital 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. Total Capital	96,72,100 96,72,100 ...		96,72,100 96,72,100 ...
21	Revenue 2075 - MISCELLANEOUS GENERAL SERVICES 2202 - GENERAL EDUCATION- 2203 - TECHNICAL EDUCATION 2204 - SPORT AND YOUTH SERVICES - 2205 - ART AND CULTURE- 2236 - NUTRITION- 3425 - OTHER SCIENTIFIC RESEARCH- 3454 - CENSUS,SURVEY AND STATISTICS Total Revenue Capital 4202 - CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE 6202 - LOANS FOR EDUCATION, SPORTS, ART AND CULTURE Total Capital	4,50,00,000 10,50,00,000 15,00,00,000 ...		4,50,00,000 10,50,00,000 15,00,00,000 ...
22	Revenue 2070 - OTHER ADMINISTRATIVE SERVICES 2216 - HOUSING- 3454 - CENSUS,SURVEY AND STATISTICS	99,52,007 1,47,14,000		99,52,007 1,47,14,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	<i>Total Revenue</i>	2,46,66,007	...	2,46,66,007
23	<i>Revenue</i> 2070 - OTHER ADMINISTRATIVE SERVICES <i>Total Revenue</i>			
24	<i>Revenue</i> 2071 - PENSIONS AND OTHER RETIREMENT BENEFITS <i>Total Revenue</i>			
25	<i>Revenue</i> 2075 - MISCELLANEOUS GENERAL SERVICES <i>Total Revenue</i>			
26	<i>Revenue</i> 2210 - MEDICAL AND PUBLIC HEALTH- 2211 - FAMILY WELFARE- <i>Total Revenue</i> <i>Capital</i> 4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH 4211 - CAPITAL OUTLAY ON FAMILY WELFARE- <i>Total Capital</i>			
		...	...	...
27	<i>Revenue</i> 2215 - WATER SUPPLY AND SANITATION 2216 - HOUSING- <i>Total Revenue</i> <i>Capital</i> 4215 - CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION. 4216 - CAPITAL OUTLAY ON HOUSING- <i>Total Capital</i>			
		...	...	...
28	<i>Revenue</i> 2216 - HOUSING- <i>Total Revenue</i> <i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING-			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	6216 - LOANS FOR HOUSING <i>Total Capital</i>			
		...	...	...
29	<i>Revenue</i> 2216 - HOUSING- 2217 - URBAN DEVELOPMENT <i>Total Revenue</i>			
	<i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 4217 - CAPITAL OUTLAY ON URBAN DEVELOPMENT 6217 - LOANS FOR URBAN DEVELOPMENT- <i>Total Capital</i>			
		...	...	...
30	<i>Revenue</i> 2220 - INFORMATION AND PUBLICITY <i>Total Revenue</i>			
31	<i>Revenue</i> 2230 - LABOUR AND EMPLOYMENT- <i>Total Revenue</i>			
32	<i>Revenue</i> 3456 - CIVIL SUPPLIES <i>Total Revenue</i>			
	<i>Capital</i> 4408 - CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING <i>Total Capital</i>			
		...	...	...
33	<i>Revenue</i> 2235 - SOCIAL SECURITY AND WELFARE- <i>Total Revenue</i>			
	<i>Capital</i> 6235 - -LOANS FOR SOCIAL SECURITY AND WELFARE- <i>Total Capital</i>			
		...	...	...
34	<i>Revenue</i> 2225 - WELFARE OF S.CS.,S.TS. AND OTHER B.CS.	2,54,15,456	...	2,54,15,456

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2235 - SOCIAL SECURITY AND WELFARE-			
	2236 - NUTRITION-			
	<i>Total Revenue</i>	2,54,15,456	...	2,54,15,456
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4235 - CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	<i>Total Capital</i>	...	...	...
35	<i>Revenue</i>			
	2235 - SOCIAL SECURITY AND WELFARE-	2,00,000	...	2,00,000
	<i>Total Revenue</i>	2,00,000	...	2,00,000
36	<i>Revenue</i>			
	2075 - MISCELLANEOUS GENERAL SERVICES			
	2235 - SOCIAL SECURITY AND WELFARE-	29,92,000	...	29,92,000
	<i>Total Revenue</i>	29,92,000	...	29,92,000
37	<i>Revenue</i>			
	2250 - OTHER SOCIAL SERVICES			
	<i>Total Revenue</i>			
38	<i>Revenue</i>			
	3451 - SECRETARIAT- ECONOMIC SERVICES-	55,84,464	...	55,84,464
	<i>Total Revenue</i>	55,84,464	...	55,84,464
39	<i>Revenue</i>			
	2425 - CO-OPERATION			
	2435 - OTHER AGRICULTURAL PROGRAMMES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4425 - CAPITAL OUTLAY ON CO-OPERATION			
	4435 - CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES			
	6425 - LOANS FOR COOPERATION-			
	<i>Total Capital</i>	...	...	...
40	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2552 - NORTH EASTERN AREAS			
	3451 - SECRETARIAT- ECONOMIC SERVICES-			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4552 - CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>	...	...	...
41	<i>Revenue</i>			
	3454 - CENSUS,SURVEY AND STATISTICS	1,89,41,500	...	1,89,41,500
	<i>Total Revenue</i>	1,89,41,500	...	1,89,41,500
42	<i>Revenue</i>			
	2216 - HOUSING-			
	3475 - OTHER GENERAL ECONOMIC SERVICES			
	<i>Total Revenue</i>			
43	<i>Revenue</i>			
	2216 - HOUSING-			
	2401 - CROP HUSBANDRY			
	2408 - FOOD STORAGE AND WAREHOUSING			
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	2435 - OTHER AGRICULTURAL PROGRAMMES			
	2701 - -MEDIUM IRRIGATION.			
	2702 - MINOR IRRIGATION			
	2711 - FLOOD CONTROL AND DRAINAGE			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4401 - CAPITAL OUTLAY ON CROP HUSBANDRY			
	4416 - INVESTMENTS IN AGRICULTURAL FINANCIAL INST.			
	4701 - CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4702 - CAPITAL OUTLAY ON MINOR IRRIGATION			
	4711 - CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	6401 - LOANS FOR CROP HUSBANDRY			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	<i>Total Capital</i>	...	...	...
44	<i>Revenue</i> 2701 - MEDIUM IRRIGATION. 2711 - FLOOD CONTROL AND DRAINAGE			
	<i>Total Revenue</i>			
	<i>Capital</i> 4701 - CAPITAL OUTLAY ON MEDIUM IRRIGATION. 4711 - CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	<i>Total Capital</i>	...	...	...
45	<i>Revenue</i> 2216 - HOUSING- 2402 - SOIL AND WATER CONSERVATION 2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	<i>Total Revenue</i>			
46	<i>Revenue</i> 2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	<i>Total Revenue</i>			
47	<i>Revenue</i> 2216 - HOUSING- 2235 - SOCIAL SECURITY AND WELFARE- 2403 - ANIMAL HUSBANDRY- 2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	<i>Total Revenue</i>			
	<i>Capital</i> 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. 4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY 6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS. 6403 - LOANS FOR ANIMAL HUSBANDRY			
	<i>Total Capital</i>	...	...	...
48	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2216 - HOUSING- 2404 - DAIRY DEVELOPMENT 2415 - AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i>			
49	<i>Revenue</i> 2216 - HOUSING- 2405 - FISHERIES 2415 - AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i> <i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 4405 - CAPITAL OUTLAY ON FISHERIES <i>Total Capital</i>			
		...	...	...
50	<i>Revenue</i> 2406 - FORESTRY AND WILDLIFE 2415 - AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i> <i>Capital</i> 4406 - CAPITAL OUTLAY ON FORESTRY AND WILD LIFE <i>Total Capital</i>			
		...	...	...
51	<i>Revenue</i> 2216 - HOUSING- 2236 - NUTRITION- 2401 - CROP HUSBANDRY 2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- 2505 - RURAL EMPLOYMENT. 2515 - OTHER RURAL DEVELOPMENT PROGRAMMES <i>Total Revenue</i> <i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 4515 - CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	35,00,00,000 7,08,07,000 42,08,07,000		35,00,00,000 7,08,07,000 42,08,07,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	6515 - LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME <i>Total Capital</i>	...	...	...
52	<i>Revenue</i> 2852 - INDUSTRIES <i>Total Revenue</i>	2,00,39,665	...	2,00,39,665
	<i>Capital</i> 4854 - CAPITAL OUTLAY ON CEMENT 4885 - CAPITAL OUTLAY ON INDUSTRIES AND MINERALS. 6885 - Other Loans to Industries and Minerals <i>Total Capital</i>	2,00,39,665	...	2,00,39,665
		...	...	...
53	<i>Revenue</i> 2216 - HOUSING- 2851 - VILLAGE AND SMALL INDUSTRIES- <i>Total Revenue</i>	1,24,75,706	...	1,24,75,706
	<i>Capital</i> 4851 - Capital Outlay on Village and Small Industries. 6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES <i>Total Capital</i>	1,24,75,706	...	1,24,75,706
		...	...	...
54	<i>Revenue</i> 2216 - HOUSING- 2851 - VILLAGE AND SMALL INDUSTRIES- <i>Total Revenue</i>			
	<i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 4851 - Capital Outlay on Village and Small Industries. 6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES <i>Total Capital</i>			
		...	...	...
55	<i>Revenue</i> 2853 - NON FERROUS MINING AND METALLURGICAL INDUSTRIES <i>Total Revenue</i>			
	<i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING-			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	4853 - CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL <i>Total Capital</i>			
		...	...	...
56	<i>Revenue</i> 3054 - ROADS AND BRIDGES <i>Total Revenue</i>			
	<i>Capital</i> 5054 - CAPITAL OUTLAY ON ROADS AND BRIDGES <i>Total Capital</i>			
		...	...	...
57	<i>Revenue</i> 3452 - TOURISM <i>Total Revenue</i>			
	<i>Capital</i> 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. 5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES 5452 - CAPITAL OUTLAY ON TOURISM 7452 - Loans for Tourism. <i>Total Capital</i>			
		...	...	...
58	<i>Revenue</i> 3606 - AID MATERIALS AND EQUIPMENTS- <i>Total Revenue</i>			
59	<i>Capital</i> 5465 - INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS <i>Total Capital</i>			
		...	...	...
	<i>Capital</i> 6003 - INTERNAL DEBT OF THE STATE GOVERNMENT <i>Total Capital</i>			
		...	...	...
	<i>Capital</i> 6004 - LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT <i>Total Capital</i>			
		...	...	...
60	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	7610 - LOANS TO GOVERNMENT SERVANTS ETC..			
	<i>Total Capital</i>	...	...	...
61	<i>Capital</i> 7615 - MISCELLANEOUS LOANS			
	<i>Total Capital</i>	...	...	...
62	<i>Capital</i> 7810 - INTER-STATE SETTLEMENT			
	<i>Total Capital</i>	...	...	...
63	<i>Capital</i> 7999 - APPROPRIATION TO THE CONTINGENCY FUND			
	<i>Total Capital</i>	...	...	...
	TOTAL	96,52,01,727	3,41,27,206	99,93,28,933

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

PART-IV

GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT ORDERS BY THE GOVERNOR

NOTIFICATION

The 11th November, 2013.

No.LL(B)11/99/180.—The Meghalaya Lokayukta (Amendment) Act, 2013 (Act No. 9 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 2013.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 6th November, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 11th November, 2013.

THE MEGHALAYA LOKAYUKTA (AMENDMENT) ACT, 2013.

An

Act

further to amend the Meghalaya Lokayukta Act, 2012.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-fourth Year of the Republic of India as follows: -

**Short title and
Commencement.**

1. (1) This Act may be called the Meghalaya Lokayukta Amendment Act, 2013.
- (2) It shall come into force at once.

Amendment of Section 2.

2. In section 2 of the Meghalaya Lokayukta Act, 2012 (hereinafter referred to as the principal Act) -
 - (i) in clause (b), in sub-clause (i), after the figures “1988”, the words “which would also include any offence committed by an elected member of Meghalaya Legislative Assembly subject to Article 194 of the Constitution of India” appearing therein shall be omitted.

- (ii) in clause (j), the punctuation “(;)” appearing at the end shall be omitted and thereafter the following words shall be added, namely,-
”and also in connection with the affairs of the District Council constituted under the Sixth Schedule to the Constitution of India”.
- Amendment of Section 3.**
3. In section 3 of the principal Act-
- (i) in sub-section (4), after the word “Meghalaya” the following words shall be inserted, namely, -”or a person of impeccable integrity, outstanding ability and having special knowledge and expertise of not less than 25 years in the matters relating to anti-corruption policy, public administration, vigilance, policy making, finance including insurance and banking, law and management.”
- (ii) in the proviso to sub-section (4), for the word “person” the word “persons” shall be substituted.
- Amendment of Section 7.**
4. In section 7 of the principal Act, between the word “*supported by*” and “*majority*”, the word “*simple*”, shall be inserted.
- Amendment of Section 8.**
5. In section 8 of the principal Act, after sub-section (2), the following proviso shall be inserted, namely,-
“Provided that the Selection Committee may appoint persons to the Search Committee of impeccable integrity and of standing and having special knowledge and expertise in the matters relating to anti-corruption policy, public administration, vigilance, policy making, finance including insurance and banking, law and management and in any other matter which may be useful in making selection of the Lokayukta and Members of the Lokayukta.”
- Amendment of Section 15.**
6. In section 15 of the principal Act, for the existing sub-section (1) the following new sub-section shall be substituted, namely,-
“(1)If, after investigation of any allegation in respect of which a complaint has been made against a public servant, the Lokayukta or a Member is satisfied that such allegation has been established, the Lokayukta or a Member, shall -
(a) In case of any findings for which remedy or corrective action falls under the relevant service rules, a report for taking disciplinary action shall be submitted to the concerned Competent Authority; and
(b) In case of any findings involving criminal liability, shall initiate action to prosecute such public servant under the relevant laws.”
- Amendment of Section 16.**
7. In Section 16 of the Principal Act -
(i) for sub-section 2, the following shall be substituted, namely,-
“(2)No court except the Court of Sessions shall take cognizance of the offence under sub-section (1).”

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 11th November, 2013.

No.LL(B)8/2010/102.—The Meghalaya Maintenance of Public Order (Amendment) Act, 2013 (Act No. 10 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 10 OF 2013.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 6th November, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 11th November, 2013.

THE MEGHALAYA MAINTENANCE OF PUBLIC ORDER (AMENDMENT) ACT, 2013

An

Act

further to amend the Meghalaya Maintenance of Public Order (Assam Act V of 1947 as adapted by Meghalaya) and the Meghalaya Maintenance of Public Order (Autonomous Districts) (Assam Act XVI of 1953 as adapted by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-fourth Year of the Republic of India as follows: -

Short title and commencement.	1. (1) This Act may be called the Meghalaya Maintenance of Public Order (Amendment) Act, 2013. (2) It shall be deemed to come into force on and from 1st October, 2013.				
Insertion of new Section 6B to Act V of 1947.	2. In the Meghalaya Maintenance of Public of Order Act V of 1947 (Assam Act V of 1947 as adapted by Meghalaya), after the existing section 6A the following new sections 6B and 6C shall be inserted, namely, - <table border="0"> <tr> <td data-bbox="446 616 686 694">“Assessment authority</td><td data-bbox="718 616 1436 907">“6B. For the purpose of assessment of destruction and loss under section 6A the State Government may assess such destruction and loss and such assessment may be made by the Deputy Commissioner of respective District or by any other officers as may be directed by the Deputy Commissioner and includes assessment by any authority of the Government prior to the commencement of this Act.</td></tr> <tr> <td data-bbox="446 929 686 1008">“Designation of Judicial Officer.</td><td data-bbox="718 929 1436 1120">“6C. Notwithstanding anything contained in this Act, the Government of Meghalaya may, with prior approval of Chief Justice of High Court of Meghalaya, designate one or more judicial officers for the whole state of Meghalaya or part for the purpose of section 6A.”</td></tr> </table>	“Assessment authority	“6B. For the purpose of assessment of destruction and loss under section 6A the State Government may assess such destruction and loss and such assessment may be made by the Deputy Commissioner of respective District or by any other officers as may be directed by the Deputy Commissioner and includes assessment by any authority of the Government prior to the commencement of this Act.	“Designation of Judicial Officer.	“6C. Notwithstanding anything contained in this Act, the Government of Meghalaya may, with prior approval of Chief Justice of High Court of Meghalaya, designate one or more judicial officers for the whole state of Meghalaya or part for the purpose of section 6A.”
“Assessment authority	“6B. For the purpose of assessment of destruction and loss under section 6A the State Government may assess such destruction and loss and such assessment may be made by the Deputy Commissioner of respective District or by any other officers as may be directed by the Deputy Commissioner and includes assessment by any authority of the Government prior to the commencement of this Act.				
“Designation of Judicial Officer.	“6C. Notwithstanding anything contained in this Act, the Government of Meghalaya may, with prior approval of Chief Justice of High Court of Meghalaya, designate one or more judicial officers for the whole state of Meghalaya or part for the purpose of section 6A.”				
Insertion of new Section 8B to Act XVI of 1953.	3. In the Meghalaya Maintenance of Public Order (Autonomous Districts) (Assam Act XVI of 1953 as adapted by Meghalaya), after the existing section 8A, the following new section 8B shall be inserted, namely, - <table border="0"> <tr> <td data-bbox="446 1299 686 1377">“Assessment Authority.</td><td data-bbox="718 1299 1436 1590">“8B. For the purpose of assessment of destruction and loss under section 8A the State Government may assess such destruction and loss and such assessment may be made by the Deputy Commissioner of respective District or by any officer as may be directed by the Deputy Commissioner and includes assessment by any authority of the Government prior to the commencement of this Act.</td></tr> <tr> <td data-bbox="446 1612 686 1691">“Designation of Judicial Officer.</td><td data-bbox="718 1612 1436 1792">“8C. Notwithstanding anything contained in this Act, the Government of Meghalaya may, with prior approval of Chief Justice of High Court of Meghalaya, designate one or more judicial officers for the whole state of Meghalaya or part for the purpose of section 8A.”</td></tr> </table>	“Assessment Authority.	“8B. For the purpose of assessment of destruction and loss under section 8A the State Government may assess such destruction and loss and such assessment may be made by the Deputy Commissioner of respective District or by any officer as may be directed by the Deputy Commissioner and includes assessment by any authority of the Government prior to the commencement of this Act.	“Designation of Judicial Officer.	“8C. Notwithstanding anything contained in this Act, the Government of Meghalaya may, with prior approval of Chief Justice of High Court of Meghalaya, designate one or more judicial officers for the whole state of Meghalaya or part for the purpose of section 8A.”
“Assessment Authority.	“8B. For the purpose of assessment of destruction and loss under section 8A the State Government may assess such destruction and loss and such assessment may be made by the Deputy Commissioner of respective District or by any officer as may be directed by the Deputy Commissioner and includes assessment by any authority of the Government prior to the commencement of this Act.				
“Designation of Judicial Officer.	“8C. Notwithstanding anything contained in this Act, the Government of Meghalaya may, with prior approval of Chief Justice of High Court of Meghalaya, designate one or more judicial officers for the whole state of Meghalaya or part for the purpose of section 8A.”				

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

NOTIFICATION

The 11th November, 2013.

No.LL(B)33/2011/29.—The Meghalaya Private Universities (Amendment) Act, 2013 (Act No. 11 of 2013) is hereby published for general information.

MEGHALAYA ACT NO. 11 OF 2013.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th November, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 11th November, 2013.

THE MEGHALAYA PRIVATE UNIVERSITIES (AMENDMENT) ACT, 2013

An

Act

to amend the University of Technology and Management Act, 2010 and Mahatma Gandhi University Act, 2010.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty -fourth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Private University (Amendment) Act, 2013.
- (2) It shall come into force at once.

Amendment of the University of Technology and Management Act, 2010 (Act No. 3 of 2011).

2. In Section 11 of the University of Technology and Management Act, 2010, for the existing sub-section (1), the following new sub-section (1) shall be substituted, namely, -

“(1) The Governor of Meghalaya shall be the Visitor of the University.”

Amendment of Mahatma Gandhi University Act, 2010 (Act No. 6 of 2011).

3. In Section 12 of the Mahatma Gandhi University Act, 2010, for the existing sub-section (1), the following new sub-section (1) shall be substituted, namely, -

“(1) The Governor of Meghalaya shall be the Visitor of the University.”

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

PART - IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 4th February, 2013.

No.LL(B).200/84/176.—The Contingency Fund of Meghalaya (Amendment) Ordinance, 2013 (Ordinance No. 1 of 2013) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2013.

Promulgated by the Governor on the 31st January, 2013.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 4th February, 2013.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2013.

An

Ordinance

Further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, I, Ranjit S. Mooshahary, the Governor of Meghalaya am pleased to promulgate in the Sixty-fourth Year of the Republic of India the following Ordinance, namely,-

- | | |
|--|--|
| Short title and Commencement. | <ol style="list-style-type: none">1. (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2013.(2) It shall come into force at once. |
| Amendment of proviso to Section 2 of Meghalaya Act of 1972. | <ol style="list-style-type: none">2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be substituted, namely,- |

“Provided that during the period beginning on the date of Commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 2013 and then ending the 31st March, 2013, this section shall have effect subject to modification that for the words “one hundred and five crore” the words “four hundred and five crore” shall be substituted.”

Dated Raj Bhavan,
Shillong, the 31st January, 2013.

(RANJIT S. MOOSHAHARY)
GOVERNOR OF MEGHALAYA.

Dated Shillong,
The 4th February, 2013.

L. M. SANGMA,
Secretary,
to the Government of Meghalaya,
Law Department.